

# 26 Indore water samples found contaminated

**Mehul Malpani**

BHOPAL

A third of water samples taken from Indore's Bhagirathpura area and tested by medical authorities contained bacterial contamination, according to a report submitted to the Indore Municipal Corporation (IMC) on Thursday, even as officials took steps to clean and repair the water supply line and begin work on a delayed, new supply line.

Nearly 2,500 people have fallen ill in the area over the past 10 days due to contaminated drinking water supplied by the IMC. While the official death toll remains at four, local reports and residents claim that 14 people had died from the contamination.

#### **NHRC notice**

On Thursday, taking *suo moto* cognisance of the situation, the National Human Rights Commission issued a notice to Madhya Pradesh Chief Secretary Anurag Jain and sought a detailed report on the matter within two weeks.

Indore Divisional Commissioner Sudam Khade told *The Hindu* that a report has been submitted by the Mahatma Gandhi Memorial (MGM) Medical

**Nearly 2,500 people have fallen ill in the area over the past 10 days, with reports claiming 14 deaths**

College to the IMC confirming bacterial contamination in 26 water samples. More than 70 samples had been collected from various locations in the area.

#### **New supply line**

"The entire supply line has been cleaned, leakages repaired, and water replaced. Chlorine tablets have been distributed in the area and residents have been advised to boil the water before consuming it," Mr. Khade said, adding that the OPD patients numbers are now decreasing.

A tender had been issued in August for a new water supply line in the area, but work has remained stalled for over four months. Officials pointed to this negligence as one of the main causes behind the tragedy.

This delay was discussed at a high-level meeting on Thursday, and the tender will be cleared by Friday, according to Urban Development Minister Kailash Vijayvargiya, who attended the meeting.

## JKSA to NHRC: Stop 'attacks' on Kashmiri students and shawl sellers in other states

**UNITED NEWS OF INDIA**

*Srinagar, 1 January*

Amid a spate of alleged attacks on Kashmiris across the country in recent weeks, the Jammu and Kashmir Students Association (JKSA) on Thursday wrote to the National Human Rights Commission (NHRC), seeking urgent intervention over what it termed systematic harassment, intimidation and violence against Kashmiri shawl sellers and students in several states.

In its letter to the NHRC Chairperson Justice V. Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders

and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences.

"Shawl sellers, many of whom have been conducting their trade peacefully for 20 to 30 years, have been threatened, physically assaulted, coerced to chant slogans such as 'Bharat Mata Ki Jai,' and even threatened with death," JKSA said.

National Convenor of JKSA Nasir Khuehami said the organization has documented cases from Himachal Pradesh, Uttarakhand, Haryana, as well as Mumbai and Delhi.

He further added that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi and verbal abuse

in Mumbai.

"Their belongings have been vandalized and looted, and in several cases, their mobile phones were damaged when they attempted to record these attacks.

Some traders have been forced to leave their homes, resulting in disruption of livelihoods built over generations and causing severe psychological distress," he said.

"Targeting innocent Kashmiri traders and students only deepens alienation and mistrust, which is exactly what hostile forces seek to exploit. Kashmiris are not outsiders; they are equal citizens of India, entitled to the same rights, freedoms, and protections under the Constitution," he added.

## NHRC notice to MP govt over contaminated water deaths

**New Delhi:** The National Human Rights Commission on Thursday said it has issued a notice to Madhya Pradesh govt over the death of people after allegedly consuming contaminated water in the Bhagirathpura area of Indore district.

Reportedly, the locals had been complaining about the "supply of contaminated water for several days", but no action was taken by the authorities, the apex rights body said.

According to Mayor Pushyamitra Bhargava, preliminary assessment suggested that drainage water entered the drinking water pipeline due to a leakage, triggering an outbreak of diarrhoea and vomiting in the Bhagirathpura area.

The commission observed that it raises a serious issue of violation of the human rights of the victims. As such, a notice has been issued to the chief secretary of the Madhya Pradesh govt, seeking a detailed report in two weeks, the rights panel said.

Locals claimed that at least eight people have died in the past one week in the Bhagirathpura area. PTI

# दूषित पानी से 13 के दम तोड़ने का दावा

## मध्य प्रदेश

इंदौर, एजेंसी। देश के सबसे स्वच्छ शहर इंदौर में दूषित पानी पीने से उल्टी-दस्त के प्रकोप से जान गंवाने वाले लोगों की तादाद को लेकर जारी विरोधाभास गुरुवार को भी काव्यम रहा।

स्थानीय नागरिकों ने इस प्रकोप के दौरान पिछले आठ दिन में छह माह के बच्चे समेत 13 लोगों के दम तोड़ने का दावा किया है, जबकि प्रशासन ने डायरिया से केवल चार लोगों की मौत की पुष्टि की है। नगरीय विकास एवं आवास मंत्री कैलाश विजयवर्गीय विजयवर्गीय ने संवाददाताओं को बताया कि भागीरथपुरा में 1,400 से 1,500 लोग ग्रेवाइट हुए। इनमें से

### विजयवर्गीय ने आपत्तिजनक शब्द बोला, खेद जताया

इंदौर। कैलाश विजयवर्गीय ने एक टीवी पत्रकार द्वारा सवाल पूछे जाने पर कैमरे के सामने आपत्तिजनक शब्द का इस्तेमाल करके राजनीतिक विवाद छेड़ दिया है। पत्रकार ने मंत्री से पूछा कि निजी अस्पतालों को चुकाए गए बिल का भुगतान लोगों को क्यों नहीं किया गया। इस पर मंत्री ने कहा, छोड़ते थार, तुम फालतु प्रश्न मत पूछो। जवाब देने के लिए दबाव बनाया तो पत्रकार और विजयवर्गीय के बीच बहस हो गई। इसके बाद मंत्री ने आपत्तिजनक शब्द का इस्तेमाल किया। इस घटना का वीडियो सोशल मीडिया पर प्रसारित होने के बाद विजयवर्गीय ने खेद जताया। उन्होंने कहा दूषित पानी से मेरे लोग पीड़ित हैं और कुछ हमें छोड़कर चले गए। इस गहरे दुःख की स्थिति में मीडिया के एक प्रश्न पर मेरे मुह से गलत शब्द निकल गए। इसके लिए मैं खेद प्रकट करता हूँ।

करीब 200 मरीज अस्पतालों में भर्ती हैं। इन मरीजों की हालत खतरे से बाहर है। घरों से पानी के नमूने लेकर जांच के लिए भेजे गए हैं। राज्य के अधिनियम मुख्य सचिव संजय दुबे ने स्थानीय अफसरों के साथ भागीरथपुरा क्षेत्र का

दैरा करके हालात का जायजा लिया।

अधिकारियों पर गैर इरादतन हत्या का केस हो: पटवारी: इंदौर में दूषित पानी से हुई मौत को लेकर कांग्रेस ने भाजपा सरकार हमला बोला है। कांग्रेस के प्रदेश अध्यक्ष जीतू पटवारी

ने कहा कि 10 माह के बच्चे सहित 13 लोगों की मौत हो गई। अधिकारियों पर गैर इरादतन हत्या का मामला दर्ज किया जाना चाहिए और मंत्री कैलाश विजयवर्गीय को हटाया जाना चाहिए।

पीड़ितों से मिले मुख्यमंत्री: वहाँ दूसरी ओर, सरकार ने मामले को गंभीरता से लिया है। मुख्यमंत्री मोहन यादव भी पीड़ितों के बीच पहुंचे और उनसे बातचीत की। उन्होंने बीमारों के बेहतर उपचार के निर्देश दिए हैं।

एनएचआरसी ने मुख्य सचिव से मांगा जवाब: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इंदौर के भागीरथपुरा इलाके में दूषित पानी पीने से हुई मौतों के मामले में स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी किया है।

NHRC

**NHRC, India takes suo motu cognizance of the reported death of 7 persons after consuming contaminated water being supplied in the Bhagirathpura area of Indore district, Madhya Pradesh: Over 40 people hospitalised**

Press release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-7-persons-after-consuming-contaminated-water-being-supplied-in-the-bhagirathpura-area-of-indore-district,-madhya-pradesh:-over-40-people-hospitalised>

New Delhi: 1st January 2026

NHRC, India takes suo motu cognizance of the reported death of 7 persons after consuming contaminated water being supplied in the Bhagirathpura area of Indore district, Madhya Pradesh: Over 40 people hospitalised

Reportedly authorities took no action to check the contaminated water supply despite complaints

A notice issued to the State Chief Secretary, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that at least seven people died and more than 40 others fell ill after consuming contaminated water in the Bhagirathpura area of Indore district, Madhya Pradesh. Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 31st December 2025, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet. Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households.

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Times of India

**NHRC notice to MP govt over 'contaminated water' deaths.**

<https://timesofindia.indiatimes.com/city/bhopal/nhrc-notice-to-mp-govt-over-contaminated-water-deaths/articleshow/126293752.cms>

Jan 2, 2026, 08.16 AM IST

New Delhi: The National Human Rights Commission on Thursday said it has issued a notice to the Madhya Pradesh government over the death of seven people and more than 40 falling ill after allegedly consuming contaminated water in the Bhagirathpura area of Indore district.

Reportedly, the locals had been complaining about the "supply of contaminated water for several days", but no action was taken by the authorities, the apex rights body said.

The NHRC has taken suo motu cognisance of media reports that at least seven people died and more than 40 others fell ill after consuming contaminated water.

According to Mayor Pushyamitra Bhargava, preliminary assessment suggested that drainage water entered the drinking water pipeline due to a leakage, triggering an outbreak of diarrhoea and vomiting in the Bhagirathpura area. The commission observed that it raises a serious issue of violation of the human rights of the victims. As such, a notice has been issued to the chief secretary of the Madhya Pradesh government, seeking a detailed report in two weeks, the rights panel said.

Locals claimed that at least eight people, including six women, have died in the past one week after falling ill due to consumption of contaminated water in the Bhagirathpura area.

Chief minister Mohan Yadav expressed grief over the incident and announced financial assistance of Rs 2 lakh each to the families of the deceased, besides saying the government would bear the entire cost of treatment of all patients. PTI

Telegraph

## **Lab confirms contaminated water behind Indore outbreak, NHRC issues notice to Madhya Pradesh govt over deaths**

'We are closely examining the entire drinking water supply pipeline in Bhagirathpura to find out if there is any leakage elsewhere,' additional chief secretary Sanjay Dubey said

<https://www.telegraphindia.com/india/lab-confirms-contaminated-water-behind-indore-outbreak-nhrc-issues-notice-to-madhya-pradesh-govt-over-deaths/cid/2140613>

Our Web Desk & PTI Published 01.01.26, 11:29 PM

A laboratory test has confirmed that a vomiting-diarrhoea outbreak in Indore, which has killed at least four people and affected over 1,400, was caused by contaminated drinking water, officials said on Thursday.

The findings highlight serious issues in the city's drinking water supply, despite Indore being ranked India's cleanest city for the past eight years.

Indore's chief medical and health officer (CMHO) Dr Madhav Prasad Hasani told reporters that a laboratory report prepared by a city-based medical college confirmed drinking water was contaminated due to a leakage in a pipeline in the Bhagirathpura area, from where the outbreak has been reported.

He did not share detailed findings of the report. Officials said a leakage was found in the main drinking water supply pipeline near a police outpost in Bhagirathpura at a spot over which a toilet has been constructed.

They claimed the leakage led to contamination of the water supply in the area.

Additional chief secretary Sanjay Dubey told PTI, "We are closely examining the entire drinking water supply pipeline in Bhagirathpura to find out if there is any leakage elsewhere."

He said after inspection, clean water was supplied to households in Bhagirathpura through the pipeline on Thursday, though as a precaution people have been advised to use the water for drinking only after boiling it.

"We have also taken samples of this water and sent them for testing," Dubey said.

Drawing lessons from the water tragedy in Bhagirathpura, Dubey informed that a standard operating procedure (SOP) will be issued for the entire state to prevent such incidents in the future.

He visited Bhagirathpura to review the situation on instructions of Chief Minister Mohan Yadav. A health department official said that during a survey of 1,714 households in Bhagirathpura on Thursday, 8,571 people were examined.

Of them, 338 people showing mild symptoms of vomiting-diarrhoea were given primary treatment at their homes. He said that in the eight days since the outbreak, 272 patients were admitted to local hospitals, of whom 71 have been discharged so far.

At present, 201 patients are admitted in hospitals, including 32 in intensive care units (ICUs), the official added.

The National Human Rights Commission on Thursday issued a notice to the Madhya Pradesh government over the death of seven people and more than 40 falling ill after allegedly consuming contaminated water in the Bhagirathpura area of Indore district.

Reportedly, locals had been complaining about the "supply of contaminated water for several days", but no action was taken by authorities, the apex rights body said.

The NHRC has taken suo motu cognisance of media reports that at least seven people died and more than 40 others fell ill after consuming contaminated water.

According to Mayor Pushyamitra Bhargava, preliminary assessment suggested that drainage water entered the drinking water pipeline due to a leakage, triggering an outbreak of diarrhoea and vomiting in the Bhagirathpura area.

The commission observed that it raises a serious issue of violation of the human rights of the victims. As such, a notice has been issued to the chief secretary of the Madhya Pradesh government, seeking a detailed report in two weeks.

Locals claimed that at least eight people, including six women, have died in the past week after falling ill due to consumption of contaminated water in Bhagirathpura.

Chief Minister Mohan Yadav expressed grief over the incident and announced financial assistance of Rs 2 lakh each to the families of the deceased, besides saying the government would bear the entire cost of treatment of all patients.

India Today

## Indore Water Horror: NHRC Issues Notice To MP Govt After 9 Die Due To Contamination

<https://www.indiatoday.in/india/video/indore-water-horror-nhrc-issues-notice-to-mp-govt-after-9-die-due-to-contamination-ytd-2845329-2026-01-02>

India Today Video Desk

UPDATED: Jan 2, 2026 08:13 IST

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the tragic deaths caused by contaminated water in Indore, Madhya Pradesh. The rights body has issued a notice to the State Chief Secretary, demanding a detailed report within two weeks. According to the transcript, the death toll has risen to nine, with over 200 people hospitalized. Madhya Pradesh Minister Kailash Vijayvargiya admitted that preliminary checks suggest sewage mixed with drinking water and assured that the issue would be resolved. However, the incident has sparked a political storm, with AIMIM Chief Asaduddin Owaisi and Samajwadi Party Chief Akhilesh Yadav attacking the BJP government for administrative negligence in what is touted as India's 'cleanest city'.

ANI

## **"This raises doubts about awards Indore receiving": Congress1 Harish Rawat on water contamination incident**

<https://www.aninews.in/news/national/general-news/this-raises-doubts-about-awards-indore-receiving-congress-harish-rawat-on-water-contamination-incident20260101230826/?amp=1>

ANI | Updated: Jan 01, 2026 23:08 IST

New Delhi [India], January 1 (ANI): Congress leader Harish Rawat on Thursday raised concern about the water quality across cities in Madhya Pradesh after the death of at least four people, while several fell ill due to the water contamination in Indore's Bhagirathpura area.

He said that such incidents put a dent in the city's reputation and that the state's Urban Development and Housing Minister, Kailash Vijayvargiya, should be worried about the entire Madhya Pradesh, not just Indore.

"If the water quality is so poor that people are dying from drinking it and their lives are at risk, then questions are raised not only on the awards that Indore receives but also on the reputation it holds. When the situation in Indore is like this, it raises the question of what the condition must be like in the rest of Madhya Pradesh. Kailash Vijayvargiya should be concerned not just about Indore but about the entire Madhya Pradesh. If this can happen in Indore, then the situation in cities like Bhopal, Ujjain, etc, could also be worrisome," he said.

Earlier, the National Human Rights Commission (NHRC) had taken suo motu cognisance of Indore's contaminated water issue, which led to several deaths. "Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities," NHRC said in a statement.

The human rights body has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. Moreover, Madhya Pradesh Chief Minister Mohan Yadav held a high-level meeting over Indore's contaminated water issue here on Thursday to review the situation and coordinate relief measures.

Additional Chief Secretary (ACS) Sanjay Dubey, Urban Development and Housing Minister Kailash Vijayvargiya, Water Resources Minister Tulsiram Silawat, Indore Mayor Pushyamitra Bhargava, Divisional Commissioner Sudam Khade, District Collector Shivam Verma and Indore Municipal Corporation Commissioner Dilip Kumar were present in the meeting.

Addressing the media after the meeting, Minister Vijayvargiya said that he visited the Bhagirathpura locality, met the affected families and assured them that provide all necessary support and assistance.

"I am just coming from Bhagirathpura, and patients are continuously arriving from there. From yesterday to the day before, 200 people were admitted. A total of 1400 people were

infected, out of which 200 were required to be hospitalised, and the rest of the people were given primary treatment. No patient is serious. Even people undergoing treatment in ICU wards are also out of danger. We are focusing on ensuring that people get good treatment in a timely manner," Vijayvargiya said. He also emphasised that a revenue officer and a health officer should be present in each hospital where patients affected with this outbreak were undergoing treatment. Additionally, a help desk would be set up to assist people. The Chief Minister also announced Rs 2 lakh financial assistance to the families of the deceased and free treatment to all the affected people. (ANI)

ANI

## **"Micro-checking is underway across the entire colony...": Urban Development and Housing Minister Kailash Vijayvargiya on Indore water contamination**

<https://www.aninews.in/news/national/general-news/micro-checking-is-underway-across-the-entire-colony-urban-development-and-housing-minister-kailash-vijayvargiya-on-indore-water-contamination20260101225937/?amp=1>

ANI | Updated: Jan 01, 2026 22:59 IST

Indore (Madhya Pradesh) [India], January 1 (ANI): Madhya Pradesh Urban Development and Housing Minister Kailash Vijayvargiya on Thursday stressed that micro-checking in the entire colony is in progress and will be completed in 8-10 days, following the death of several people after allegedly consuming contaminated water in Indore's Bhagirathpura area.

He further stated that the water treatment was already underway, as doubts regarding sewage contamination had surfaced earlier, ensuring that it would continue. "There were possibilities of contamination of water with sewage; therefore, treatment had already begun earlier, and the same treatment continues now. Micro-checking is underway across the entire colony and will take 8 to 10 days...", he said. "A total of eight deaths have been reported, of which two or three are natural deaths and the remaining, if found in the medical report, will be treated subsequently," he added. BJP MP Shankar Lalwani assured that the clean water supply was restored on Thursday morning, and the borewell water samples have been sent for detailed analysis. He also mentioned that there were seventeen medical cases reported today, which were discharged after primary medical inspection.

"Clean water supply was restored in the morning during our inspection. All the chambers were also cleaned. Seventeen mild cases were reported at the health centre today and were discharged after a primary health check... All the borewell water has been sent for sampling, and the results will be available by tomorrow..." he said. Meanwhile, JDU leader K.C. Tyagi raised concern on the water contamination, saying, "Indore is considered the cleanest city in the country, the deaths due to contaminated water there are concerning, regrettable, and the statement by Minister Kailash Vijayvargiya on it is controversial... This is an administrative lapse, but Kailash Vijayvargiya should not have made such a light statement." Earlier, the National Human Rights Commission (NHRC) had taken suo motu cognisance of Indore's contaminated water issue, which led to several deaths. "Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities," NHRC said in a statement.

The human rights body has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. (ANI)

Hindu

## **26 Indore water samples found contaminated**

Official death toll at four, but residents say 14 people have died; 2,500 sick, 100 hospitalised; NHRC issues notice to M.P. Chief Secy; entire supply line cleaned, leakages repaired, water replaced, says Indore DC

<https://www.thehindu.com/news/national/madhya-pradesh/test-report-confirms-bacterial-contamination-in-26-indore-water-samples/article70461097.ece/amp/>

Updated - January 02, 2026 01:48 am IST - BHOPAL

Mehul Malpani

A third of water samples taken from Indore's Bhagirathpura area and tested by medical authorities contained bacterial contamination, according to a report submitted to the Indore Municipal Corporation on Thursday (January 1, 2026), even as officials took steps to clean and repair the water supply line and begin work on a delayed, new supply line.

Nearly 2,800 people have fallen ill in the area over the past 10 days due to contaminated drinking water supplied by the IMC, and 272 have been hospitalised. While the official death toll remains at four, local reports and residents claim that 14 people have died due to the contamination. On the first day of 2026, the National Human Rights Commission (NHRC) issued a notice to Madhya Pradesh Chief Secretary Anurag Jain and sought a detailed report on the matter within two weeks.

Indore Divisional Commissioner Sudam Khade told The Hindu that a report has been submitted by the Mahatma Gandhi Memorial (MGM) Medical College to the IMC confirming bacterial contamination in 26 water samples. More than 70 samples had been collected from various locations in the area.

New supply line

"The entire supply line has been cleaned, leakages repaired, and water replaced. Chlorine tablets have been distributed in the area and residents have been advised to boil the water before consuming it," Mr. Khade said, adding that the OPD patients numbers are now decreasing.

A tender had been issued in August for a new water supply line in the area, but work has remained stalled for over four months. Officials pointed to this negligence as one of the main causes behind the tragedy. This delay was discussed at a high-level meeting on Thursday (January 1, 2026), and the tender will be cleared by Friday (January 2, 2026), according to Urban development Minister Kailash Vijayvargiya, who attended the meeting.

"Today, we held a meeting and resolved the minor problems such as tender issues and others due to which work was hindered. The tender for the Bhagirathpura area will be cleared by tomorrow, and work will commence," he said.

At the meeting, Additional Chief Secretary (ACS) Sanjay Dubey directed random sampling of drinking water across Indore and issued instructions to better deal with the situation and take measures to prevent similar tragedies in future. "The ACS also directed officials to improve coordination between the Health Department and the IMC," Mr. Khade said.

#### NHRC notice

Taking suo moto cognisance of the situation on the basis of a media report, the NHRC said in its notice: "Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities. According to the media report, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet. Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households."

According to a statement from the Chief Medical and Health Officer, more than 48,400 people have been screened so far in the area, of which nearly 2,800 people have been found with symptoms. "To date, a total of 272 patients have been admitted to hospitals, of which 71 have been discharged. Currently, the number of patients hospitalised is 201, and the number of patients in the ICU is 32," it said.

Mr. Vijayvargiya, who also represents the constituency in the M.P. Assembly, found himself in hot water for using objectionable language while responding to a reporter's questions about these patients, prompting the Congress to demand his resignation.

#### Objectionable language

In a heated exchange late on December 31, the TV reporter questioned the Minister about local residents' allegations that they had not been reimbursed by the hospitals where their family members were being treated despite the government's promises to do so. The reporter also said that he had visited the area and found that people were not getting sufficient drinking water since the tragedy.

"Don't ask fokat (useless) questions. Ghanta (a slang word used for nonsense) you visited there," Mr. Vijayvargiya can be heard saying in a video that has gone viral.

Mr. Vijayvargiya later expressed regret for his words in a post on X. "My team and I have been continuously working to improve the situation in the affected area without sleep for the past two days. My people are suffering from contaminated water, and some have left us; in this state of deep sorrow, my words came out wrong in response to a media question. For this, I express my regret. But until my people are completely safe and healthy, I will not sit quietly," he said.

State Congress president Jitu Patwari said: "Ravana didn't have this much arrogance, as much as is being shown by BJP Ministers after giving

Lokmat Times

## MP dirty water deaths: NHRC seeks report from state govt within 2 weeks

<https://www.lokmattimes.com/national/mp-dirty-water-deaths-nhrc-seeks-report-from-state-govt-within-2-weeks/>

By IANS | Updated: January 1, 2026 19:20 IST

New Delhi, Jan 1 The NHRC has sought a report within two weeks from the Madhya Pradesh government ...

New Delhi, Jan 1 The NHRC has sought a report within two weeks from the Madhya Pradesh government over a media report alleging seven deaths and 40 cases of hospitalisation after consuming contaminated water in Indore district, an official said on Thursday.

Taking suo motu cognisance of Wednesday's media report about the alleged water contamination deaths in the Bhagirathpura area of Indore district, the National Human Rights Commission (NHRC) issued a notice to the Chief Secretary calling for a detailed report on the matter within two weeks.

Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities.

The Commission, in its notice, observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims.

According to the media report, carried on December 31, 2025, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet.

"Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households," said the NHRC notice.

The incident assumed political colour after Madhya Pradesh Congress chief Jitu Patwari demanded the immediate resignation of "ill-mannered ministers" on moral grounds.

Patwari alleged that the victims were receiving neither free treatment nor sympathy, while ministers "displayed arrogance and misbehaved with journalists".

Social media users echoed the anger, amplifying calls for accountability, as over 2,000 residents were affected by severe vomiting and diarrhoea.

The crisis, linked to a leakage in the main Narmada water supply pipeline - exacerbated by a toilet constructed overhead - has exposed serious administrative lapses in India's repeatedly awarded "cleanest city."

Madhya Pradesh Urban Development Minister and local MLA Kailash Vijayvargiya, whose constituency includes the affected area, faced intense backlash after he lost his temper during a media interaction on Wednesday.

When a NDTV journalist questioned about accountability beyond junior officials and the lack of free treatment for victims, Minister Vijayvargiya responded dismissively, reportedly using phrases like "don't ask useless questions" and offensive language on camera.

The incident quickly went viral, drawing widespread condemnation for crossing "limits of decency."

In response, Vijayvargiya later posted an apology on X, stating: "My team and I have been working tirelessly without sleep for two days to improve the situation. In deep sorrow over the suffering and losses, my words came out wrong in response to a media question. I express regret for that."

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Money Control

## **"He kept vomiting": Brother of deceased labourer narrates ordeal amid Indore water contamination chaos**

Earlier, the National Human Rights Commission (NHRC) took suo motu cognisance of the incident, following reports of multiple deaths linked to contaminated water in the area.

ANI | January 02, 2026 / 03:53 IST

Contaminated water in Indore's Bhagirathpura has claimed at least four lives

Over 1,400 people infected; 200 hospitalized, most now stable

Authorities distribute chlorine tablets and offer free treatment to victims.

Amid chaos over the contaminated water crisis in Indore's Bhagirathpura that has claimed at least four lives, Anil Likhar, brother of a deceased labourer, recounted that his sibling fell ill shortly after returning home from work and kept vomiting.

Speaking to ANI, Likhar recalled the final moments before his sibling, Arvind Likhar, lost his life, allegedly after consuming the polluted water, saying that the latter lost his life on the way to the hospital.

"On Sunday, he returned to the house from work. He kept vomiting. On Wednesday, I went to my shop in the evening. I got a call that he is not well. We took him to the hospital. The doctor said that he had lost his life on the way," he shared.

Meanwhile, Indore Collector Shivam Verma said the initial report suggests water contamination, while authorities continue to assess the situation on the ground.

"The initial report indicates that the water is contaminated, but we are gathering more information. We have admitted 13 patients. Our survey team is going door-to-door to check for symptoms among people. We are distributing chlorine tablets everywhere," Verma said. He added that the situation is being closely monitored.

"Currently, a total of 201 patients are admitted, combining both private and government facilities, and a total of 71 people have been discharged. The number of patients has decreased, but we are keeping an eye on the situation, and whoever is found infected is being treated," he said.

Verma further stated that the state government has assured full support to the affected families.

"As per the Chief Minister's instructions, free treatment will be provided to the victims, and if they have deposited any money, it will be refunded," he added.

Earlier, the National Human Rights Commission (NHRC) took suo motu cognisance of the incident, following reports of multiple deaths linked to contaminated water in the area.

"Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but the authorities took no action," the NHRC said in a statement, seeking a detailed report from the Madhya Pradesh Chief Secretary within two weeks. Meanwhile, Madhya Pradesh Chief Minister Mohan Yadav held a high-level meeting on Thursday to review the situation and coordinate relief efforts.

Additional Chief Secretary Sanjay Dubey, Urban Development and Housing Minister Kailash Vijayvargiya, Water Resources Minister Tulsiram Silawat, Indore Mayor Pushyamitra Bhargava, Divisional Commissioner Sudam Khade, District Collector Shivam Verma and Indore Municipal Corporation Commissioner Dilip Kumar attended the meeting.

Addressing the media later, Madhya Pradesh Minister Kailash Vijayvargiya said he had visited the affected locality and assured families of all necessary support.

"I am just coming from Bhagirithpura, and patients are continuously arriving from there. From yesterday to the day before, 200 people were admitted. A total of 1,400 people were infected, out of which 200 were required to be hospitalised, and the rest of the people were given primary treatment. No patient is serious. Even patients in ICU wards are out of danger. We are focusing on ensuring that people get good treatment promptly," he said.

## The Week

### **NHRC notice to MP govt over death of people after having 'contaminated water' in Indore**

<https://www.theweek.in/wire-updates/national/2026/01/01/nhrc-notice-to-mp-govt-over-death-of-people-after-having-contaminated-water-in-indore.amp.html>

PTI Updated: January 01, 2026 21:32 IST

New Delhi, Jan 1 (PTI) The National Human Rights Commission on Thursday said it has issued a notice to the Madhya Pradesh government over the death of seven people and more than 40 falling ill after allegedly consuming contaminated water in the Bhagirathpura area of Indore district.

Reportedly, the locals had been complaining about the "supply of contaminated water for several days", but no action was taken by the authorities, the apex rights body said.

The NHRC has taken suo motu cognisance of media reports that at least seven people died and more than 40 others fell ill after consuming contaminated water.

According to Mayor Pushyamitra Bhargava, preliminary assessment suggested that drainage water entered the drinking water pipeline due to a leakage, triggering an outbreak of diarrhoea and vomiting in the Bhagirathpura area.

The commission observed that it raises a serious issue of violation of the human rights of the victims. As such, a notice has been issued to the chief secretary of the Madhya Pradesh government, seeking a detailed report in two weeks, the rights panel said.

Locals claimed that at least eight people, including six women, have died in the past one week after falling ill due to consumption of contaminated water in the Bhagirathpura area.

Chief Minister Mohan Yadav expressed grief over the incident and announced financial assistance of Rs 2 lakh each to the families of the deceased, besides saying the government would bear the entire cost of treatment of all patients.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

Ommcom News

## MP Dirty Water Deaths: NHRC Seeks Report From State Govt Within 2 Weeks

<https://ommcomnews.com/india-news/mp-dirty-water-deaths-nhrc-seeks-report-from-state-govt-within-2-weeks/>

by OMMCOM NEWS | January 1, 2026 in Nation

New Delhi: The NHRC has sought a report within two weeks from the Madhya Pradesh government over a media report alleging seven deaths and 40 cases of hospitalisation after consuming contaminated water in Indore district, an official said on Thursday.

Taking suo motu cognisance of Wednesday's media report about the alleged water contamination deaths in the Bhagirathpura area of Indore district, the National Human Rights Commission (NHRC) issued a notice to the Chief Secretary calling for a detailed report on the matter within two weeks.

Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities.

The Commission, in its notice, observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims.

According to the media report, carried on December 31, 2025, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet.

"Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households," said the NHRC notice.

The incident assumed political colour after Madhya Pradesh Congress chief Jitu Patwari demanded the immediate resignation of "ill-mannered ministers" on moral grounds.

Patwari alleged that the victims were receiving neither free treatment nor sympathy, while ministers "displayed arrogance and misbehaved with journalists".

Social media users echoed the anger, amplifying calls for accountability, as over 2,000 residents were affected by severe vomiting and diarrhoea.

The crisis, linked to a leakage in the main Narmada water supply pipeline – exacerbated by a toilet constructed overhead – has exposed serious administrative lapses in India's repeatedly awarded "cleanest city."

Madhya Pradesh Urban Development Minister and local MLA Kailash Vijayvargiya, whose constituency includes the affected area, faced intense backlash after he lost his temper during a media interaction on Wednesday.

When a NDTV journalist questioned about accountability beyond junior officials and the lack of free treatment for victims, Minister Vijayvargiya responded dismissively, reportedly using phrases like “don’t ask useless questions” and offensive language on camera.

The incident quickly went viral, drawing widespread condemnation for crossing “limits of decency.”

In response, Vijayvargiya later posted an apology on X, stating: “My team and I have been working tirelessly without sleep for two days to improve the situation. In deep sorrow over the suffering and losses, my words came out wrong in response to a media question. I express regret for that.”

(IANS)

The News Mill

## **NHRC takes suo motu cognisance of Indore water contamination deaths**

<https://thenewsmill.com/2026/01/nhrc-takes-suo-motu-cognisance-of-indore-water-contamination-deaths/>

Written By: ANI | Published on: Jan 1, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognizance of Indore's contaminated water issue which led to several deaths in Bhagirathpura area. "Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities," NHRC said in a statement.

The human rights body has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. Earlier, the Madhya Pradesh Chief Minister Mohan Yadav held a high-level meeting over Indore's contaminated water issue on Thursday to review the situation and coordinate relief measures.

Additional Chief Secretary (ACS) Sanjay Dubey, Urban Development and Housing Minister Kailash Vijayvargiya, Water Resources Minister Tulsiram Silawat, Indore Mayor Pushyamitra Bhargava, Divisional Commissioner Sudam Khade, District Collector Shivam Verma and Indore Municipal Corporation Commissioner Dilip Kumar were present in the meeting.

Madhya Pradesh CM has announced Rs 2 lakh financial assistance to the families of the deceased and free treatment to all the affected people. Earlier, Yadav expressed grief over the incident, paid tributes to the deceased and wished a speedy recovery for those undergoing treatment. He also directed strict action against the concerned officials responsible for the lapse

Republic World

## **NHRC Takes Suo Motu Cognizance Of Indore Water Contamination Tragedy**

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the deaths of several people who died after consuming contaminated water in the Bhagirathpura area of Indore district.

<https://www.republicworld.com/india/nhrc-takes-suomotu-cognizance-of-indore-water-contamination-tragedy>

Nidhi Sinha | India News

2 min read

Bhagirathpura: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the deaths of several people who consumed contaminated water in the Bhagirathpura area of Indore district, Madhya Pradesh. As per reports, the residents had been complaining about the supply of contaminated water for several days, but no action was taken by the authorities.

The Commission has observed that the reports of deaths raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, calling for a detailed report on the matter within two weeks.

A government press release read, "According to the media report, carried on 31st December 2025, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet. Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households."

Locals have claimed that 13 people, including a 6-month-old child, died due to water contamination. The deceased child's mother said the infant has consumed baby formula that was made by mixing the contaminated water.

The mother added, "My child is no more. He had vomiting and diarrhea since two days. My child was sick, we took him to the doctor. Doctor gave medicines for two days. I was in no condition to take him to the hospital. I was scared. His father and grandparents took him to CHL hospital, the doctors declared him dead."

National Herald

## **MP water contamination deaths: NHRC seeks report from state government in two weeks**

Madhya Pradesh Congress chief Jitu Patwari has demanded the resignation of ministers on moral grounds

<https://www.nationalheraldindia.com/national/free-mumbai-from-corruption-ensure-transparent-governance-congress-vision-for-bmc-polls>

NH Digital | Published: 01 Jan 2026, 7:33 PM

The National Human Rights Commission (NHRC) has called on the Madhya Pradesh government to submit a detailed report within two weeks following media reports that seven people died and around 40 others were hospitalised after consuming contaminated water in Indore district.

Taking suo motu cognisance of the incident in the Bhagirathpura area, the NHRC issued a notice to the Chief Secretary, stating that, if the reports are accurate, the matter raises serious concerns over violations of the victims' human rights.

According to media coverage on 31 December 2025, residents had repeatedly complained about the water supply being contaminated, but authorities reportedly failed to take corrective action. Investigations revealed that a main pipeline supplying drinking water runs beneath a public toilet.

A leakage in this line allegedly allowed sewage water to mix with the drinking supply. Several distribution lines in the area were also reported broken, enabling contaminated water to reach households.

The incident quickly became politically charged, with Madhya Pradesh Congress chief Jitu Patwari demanding the resignation of ministers on moral grounds.

Patwari criticised the state for not providing victims with free treatment or sympathy, and alleged that officials displayed arrogance when interacting with the media.

Social media users amplified public anger, reporting that more than 2,000 residents suffered severe vomiting and diarrhoea. The crisis, linked to the Narmada water supply pipeline and compounded by administrative lapses, has raised questions about accountability in India's repeatedly awarded "cleanest city."

Madhya Pradesh Urban Development Minister and local MLA Kailash Vijayvargiya, whose constituency includes the affected area, faced backlash after he reportedly lost his temper during a media interaction, dismissing questions with offensive language.

He later issued an apology on X, stating that he and his team had been working tirelessly for two days and expressing regret for his choice of words.

The NHRC notice underscores the urgency of the situation and directs the state government to provide a full account of measures taken to prevent further harm, as well as explanations for the lapses that contributed to the tragedy.

With IANS inputs

## Asianet News

### **Indore contaminated water: NHRC takes suo motu cognizance of deaths**

<https://newsable.asianetnews.com/india/indore-contaminated-water-nhrc-takes-suo-motu-cognizance-of-deaths-articleshow-cl0sxr1>

2 Min read

Author : Asianet News Central| ANI

Published : Jan 01 2026, 09:00 PM IST

The NHRC has taken suo motu cognizance of deaths from contaminated water in Indore, issuing a notice to the MP government. Meanwhile, CM Mohan Yadav has announced Rs 2 lakh financial aid to the families of the deceased and ordered strict action.

#### NHRC Takes Suo Motu Cognizance

The National Human Rights Commission (NHRC) has taken suo motu cognizance of Indore's contaminated water issue which led to several deaths in Bhagirathpura area. "Reportedly, the residents had been complaining about the supply of contaminated water supply for several days, but no action was taken by the authorities," NHRC said in a statement.

The human rights body has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

#### MP Government Responds to Crisis

Earlier, the Madhya Pradesh Chief Minister Mohan Yadav held a high-level meeting over Indore's contaminated water issue on Thursday to review the situation and coordinate relief measures. Additional Chief Secretary (ACS) Sanjay Dubey, Urban Development and Housing Minister Kailash Vijayvargiya, Water Resources Minister Tulsiram Silawat, Indore Mayor Pushyamitra Bhargava, Divisional Commissioner Sudam Khade, District Collector Shivam Verma and Indore Municipal Corporation Commissioner Dilip Kumar were present in the meeting.

#### Financial Aid and Action Ordered

Madhya Pradesh CM has announced Rs 2 lakh financial assistance to the families of the deceased and free treatment to all the affected people.

Earlier, Yadav expressed grief over the incident, paid tributes to the deceased and wished a speedy recovery for those undergoing treatment. He also directed strict action against the concerned officials responsible for the lapse. (ANI)

(Except for the headline, this story has not been edited by Asianet Newsable English staff and is published from a syndicated feed.)

Prameya News

## **NHRC seeks report on Madhya Pradesh's Indore water contamination tragedy**

The National Human Rights Commission (NHRC) has ordered the Madhya Pradesh government to submit a detailed report within two weeks on a water contamination tragedy in Indore, which led to the deaths of seven people and the hospitalization of around 40 others.

<https://www.prameyanews.com/the-national-human-rights-commission-nhrc-has-ordered-the-madhya-pradesh-government-to-submit-a-detailed-report-within-two-weeks-on-a-water-contamination-tragedy-in-indore-which-led-to-the-deaths-of-seven-people-and-the-hospitalization-of-around-40-others>

Published By : Pradip Subudhi | January 1, 2026 9:11 PM

New Delhi, January 1: The National Human Rights Commission (NHRC) has ordered the Madhya Pradesh government to submit a detailed report within two weeks on a water contamination tragedy in Indore, which led to the deaths of seven people and the hospitalization of around 40 others.

The NHRC took suo motu cognizance of the incident in Bhagirathpura, raising concerns over human rights violations if the reports are accurate.

Residents had complained about contaminated water, but authorities allegedly failed to act. Investigations revealed a leaking pipeline beneath a public toilet allowed sewage to mix with drinking water, affecting several households. The incident sparked political outrage, with Congress leader Jitu Patwari demanding ministerial resignations and criticizing the state's response. Public anger intensified on social media, with reports of severe illness among over 2,000 residents. The crisis has cast a shadow on Indore, often hailed as India's cleanest city.

ETV Bharat

## **NHRC Takes Suo Motu Cognizance Of Indore Water Contamination Deaths**

The Commission took into account media reports of residents of Bhagirathpura complaining about supply of contaminated water in the locality.

<https://www.etvbharat.com/en/state/nhrc-takes-suomotu-cognizance-of-indore-water-contamination-deaths-enn26010104602>

By ETV Bharat English Team

Published: January 1, 2026 at 6:50 PM IST

1 Min Read

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that at least eight people died and more than 40 others fell ill after consuming contaminated water in the Bhagirathpura area of Indore district in Madhya Pradesh.

Reportedly, the residents had been complaining about the supply of contaminated water for several days, but no action was taken by the authorities. The Commission observed that the contents of the news reports, if true, raise serious issues of violation of the human rights of the victims. "Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, calling for a detailed report on the matter within two weeks", said a release by the Press Information Bureau (PIB).

According to the media report, carried on December 31, 2025, the main pipeline, which supplies drinking water to the area, passes beneath a public toilet. Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households.

Taking cognisance of the incident, Madhya Pradesh Chief Minister Mohan Yadav ordered the suspension of two municipal officials, and one public health engineer has been removed from service. A committee of senior officers has been constituted to investigate the incident.

The Hawk

## **MP dirty water deaths: NHRC seeks report from state govt within 2 weeks**

NHRC Seeks Report on Indore Water Contamination Tragedy

<https://www.thehawk.in/news/india/mp-dirty-water-deaths-nhrc-seeks-report-from-state-govt-within-2-weeks>

The Hawk- Jan 01, 2026, 07:22 PM

New Delhi, Jan 1 (IANS) The NHRC has sought a report within two weeks from the Madhya Pradesh government over a media report alleging seven deaths and 40 cases of hospitalisation after consuming contaminated water in Indore district, an official said on Thursday.

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"Due to a leakage in the main line, sewage water reportedly mixed with the drinking water. Besides, several water distribution lines were also found broken in the area, due to which contaminated water was reaching the households," said the NHRC notice.

The incident assumed political colour after Madhya Pradesh Congress chief Jitu Patwari demanded the immediate resignation of "ill-mannered ministers" on moral grounds.

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The incident quickly went viral, drawing widespread condemnation for crossing "limits of decency."

In response, Vijayvargiya later posted an apology on X, stating: "My team and I have been working tirelessly without sleep for two days to improve the situation. In deep sorrow over the suffering and losses, my words came out wrong in response to a media question. I express regret for that."

--IANS

rch/dan

Jagran

## पेयजल में मानव मल-मूत्र मिला होने से गई 14 जानें, लैब जांच में सामने आया सच; ICU में कई मरीज भर्ती

<https://www.jagran.com/news/national-14-lives-lost-due-to-human-excreta-mixed-in-drinking-water-lab-test-reveals-the-truth-40092880.html>

By Jeet Kumar Edited By: Jeet Kumar

Updated: Fri, 02 Jan 2026 06:58 AM (IST)

देश के सबसे स्वच्छ शहर इंदौर के भागीरथपुरा में नर्मदा जल सप्लाई के नाम पर नागरिकों को मानव मल-मूत्र मिला पानी पिलाए जाने से 14 लोगों की मौत हुई है। पानी की गुणवत्ता का सच गुरुवार को एमजीएममेडिकलकॉलेज और नगर निगम की लैब में हुई सैंपल जांच रिपोर्ट में सामने आया।

### HighLights

एमजीएम मेडिकल कालेज और नगर निगम की लैब में हुई सैंपल की जांच में सामने आया सच

गुरुवार को एक और मरीज की मौत, राष्ट्रीय मानवाधिकार आयोग ने लिया मामले का संज्ञान

जेएनएन, इंदौर। देश के सबसे स्वच्छ शहर इंदौर के भागीरथपुरा में नर्मदा जल सप्लाई के नाम पर नागरिकों को मानव मल-मूत्र मिला पानी पिलाए जाने से 14 लोगों की मौत हुई है।

पानी की गुणवत्ता का सच गुरुवार को एमजीएम मेडिकल कॉलेज और नगर निगम की लैब में हुई सैंपल जांच रिपोर्ट में सामने आया। पानी में ई-कोलाई और शिगेला जैसे घातक बैक्टीरिया मौजूद थे, जो सीधे तौर पर मानव मल में पाए जाते हैं। इस भयावह लापरवाही की पुष्टि स्वयं कलेक्टर शिवम वर्मा ने की है। उधर, गुरुवार को एक और की मौत के साथ ही मरने वालों का आंकड़ा 14 हो गया है।

दूषित पानी से मोहल्ले के 100 से ज्यादा लोग बीमार पड़ गए थे

बता दें कि गत सोमवार को उस समय हड़कंप मच गया था, जब दूषित पानी से मोहल्ले के 100 से ज्यादा लोग बीमार पड़ गए थे। मंगलवार को आठ लोगों की जान चली गई थी। अब तक करीब 2800 मरीज सामने आ चुके हैं। इनमें से 201 का विभिन्न अस्पतालों में इलाज चल रहा है।

32 मरीज आइसीयू में भर्ती हैं, जिनकी दशा गंभीर बताई जा रही है। गुरुवार को भी भागीरथपुरा में उल्टी-दस्त के मरीज सामने आए। हालांकि अधिकांश को प्राथमिक उपचार के बाद घर भेज दिया गया। इक्का-दुक्का मरीजों को ही भर्ती करना पड़ा।

सहायता राशि के चेक देते समय मंत्री को झेलना पड़ा आक्रोश

कैबिनेट मंत्री कैलाश विजयवर्गीय ने गुरुवार को चार मृतकों के स्वजन को दो-दो लाख रुपये की सहायता राशि के चेक सौंपे। इस दौरान रहवासियों ने नाराजगी जताई और कहा कि शासन वास्तविक मौतों से कम आंकड़ा मान रहा है। इस दौरान उनके आक्रोश को मंत्री को झेलना पड़ा। विजयवर्गीय ने स्वीकार किया कि वास्तविक संख्या अधिक हो सकती है और डायरिया से हुई मौतों की जांच कर सहायता दी जाएगी।

## एनएचआरसी ने मुख्य सचिव से दो सप्ताह में मांगी रिपोर्ट

मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह में मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा कि खबरों के मुताबिक लोग लगातार दूषित पानी की शिकायत करते रहे, लेकिन अधिकारियों ने कोई कार्रवाई नहीं की।

## आज पेश होगी स्टेटस रिपोर्ट

इस मामले में हाई कोर्ट में प्रस्तुत दो जनहित याचिकाओं में शुक्रवार को सुनवाई होगी। शासन को इन याचिकाओं में स्टेटस रिपोर्ट पेश करनी है। उसे कोर्ट में बताना है कि भागीरथपुरा दूषित पेयजल कांड में अब तक कितने मरीज मिले हैं। मरीजों के निशुल्क उपचार की क्या व्यवस्था की गई है।

Dainik Bhaskar

**सबसे साफ शहर के नलों में 'जहर': 14 मौतों की कीमत 2-2 लाख लगा दी, हे सरकार! हमें पैसे नहीं, जवाब चाहिए**

<https://www.bhaskar.com/amp/local/mp/bhopal/news/poison-in-the-taps-of-the-cleanest-city-136837040.html>

इंदौर/भोपाल 4 घंटे पहले

देश का सबसे स्वच्छ शहर इंदौर में सफाई नहीं, अब सिस्टम की सड़ांध सामने आ गई है। भागीरथपुरा इलाके में दूषित पानी पीने से गुरुवार को एक और मौत हो गई। इसके साथ गांदे पानी से मरने वालों की संख्या 14 पहुंच गई है। अब तक 1400 से ज्यादा लोग बीमार हो चुके हैं और 200 से अधिक मरीज अस्पतालों में भर्ती हैं।

इसके बावजूद प्रशासन के पास कोई ठोस जवाब नहीं है कि पानी में ये 'जहर' कैसे घुला? सरकार ने अब तक कोई जिम्मेदार तो तय नहीं किया, लेकिन 14 जानों की कीमत जरूर लगा दी। हर जान के हिसाब से 2-2 लाख रुपए तय किया गया।

राष्ट्रीय मानवाधिकार आयोग ने मामले में संज्ञान लिया है। आयोग ने मुख्य सचिव को नोटिस जारी कर दो सप्ताह में पूरी रिपोर्ट तलब की है।

लोगों ने नहीं लिया मुआवजे का चेक, विरोध ऐसा कि मंत्री को लौटना पड़ा

गुरुवार सुबह नगरीय प्रशासन मंत्री कैलाश विजयवर्गीय दोपहिया वाहन से भागीरथपुरा पहुंचे। यहां दूषित पानी से जान गंवाने वाले 7 मृतकों के परिजनों को 2-2 लाख रुपए के चेक दिए जाने थे। परिजनों ने चेक लेने से इनकार कर दिया। महिलाओं ने मंत्री का स्कूटर रास्ते में रोका और आरोप लगाया कि दो साल से गंदा पानी आ रहा है, पर बार-बार शिकायत के बावजूद कोई सुनवाई नहीं हुई।

लोगों ने कहा कि पैसे नहीं, जवाब चाहिए। लोगों के गुस्से को देखते हुए मंत्री को स्कूटर आगे बढ़ाने को कहना पड़ा।

रिपोर्ट में हैजा फैलाने वाला बैक्टीरिया मिला

भागीरथपुरा क्षेत्र में नर्मदा लाइन से सप्लाई हो रहे पानी को लेकर जांच रिपोर्ट ने हालात और गंभीर कर दिए हैं। रिपोर्ट में साफ कहा गया है कि यह पानी पीने और घरेलू उपयोग के लिए सुरक्षित नहीं है।

नर्मदा प्रदाय शाखा की रिपोर्ट में पानी को असंतोषजनक बताया गया है। सैंपल में फीकल कॉलिफॉर्म, ई-कोलाई व क्लेबसेला जैसे बैक्टीरिया मिले हैं। इनसे उल्टी-दस्त, पेट दर्द का खतरा रहता है।

सूत्रों के मुताबिक, इनमें हैजा फैलाने वाला विब्रियो कोलेरी भी मिला है। ये सैंपल रविवार से लगातार लिए जा रहे थे और नगर निगम, एमजीएम मेडिकल कॉलेज व स्वास्थ्य विभाग की लैब में भेजे गए। 80 सैंपल्स की जांच कराई गई।

निगमायुक्त दिलीप कुमार यादव ने कहा, कुछ सैंपत्स की रिपोर्ट मिली है। वे पॉजिटिव हैं। पानी को दूषित करने वाले तत्व पाए गए हैं।

हैजा की आशंका, पर अब तक नोटिफिकेशन नहीं मरीजों को डॉक्सीसायक्लीन दी जा रही है, जो आमतौर पर हैजा के इलाज में इस्तेमाल होती है। विशेषज्ञों का कहना है कि हैंगिंग ड्रॉप टेस्ट से एक घंटे में हैजा की पुष्टि हो सकती है, पर प्रशासन कल्चर रिपोर्ट का इंतजार कर रहा है। रिपोर्ट आने में दो से तीन लग सकते हैं।

Jagran

## इंदौर में दूषित पानी पीने से सात लोगों की मौत, मानवाधिकार आयोग ने लिया संज्ञान

<https://www.jagran.com/news/national-nhrc-takes-cognizance-of-7-deaths-from-contaminated-water-in-indore-40092584.html>

By Jagran News Edited By: Garima Singh

Updated: Thu, 01 Jan 2026 08:34 PM (IST)

इंदौर के भागीरथपुरा में दूषित पानी पीने से सात लोगों की मौत और 40 के बीमार होने के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने मीडिया रिपोर्टों के आधार पर मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। खबरों के अनुसार, स्थानीय लोग लगातार दूषित पानी की शिकायत कर रहे थे, लेकिन अधिकारियों ने कोई कार्रवाई नहीं की।

### HighLights

इंदौर में दूषित पानी से सात लोगों की मौत।

राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लिया।

मुख्य सचिव से दो सप्ताह में रिपोर्ट मांगी गई।

जागरण ब्यूरो, नई दिल्ली। इंदौर के भागीरथपुरा में दूषित जल के कारण हुई मौतों के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है।

आयोग ने मीडिया में आयी रिपोर्ट पर स्वतः संज्ञान लेते हुए मध्य प्रदेश के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह में मामले पर विस्तृत रिपोर्ट मांगी है।

इंदौर के भागीरथपुरा में दूषित पानी से सात मौतें

मध्यप्रदेश के इंदौर के भागीरथपुरा में दूषित जल पीने से सात लोगों की मौत हो गई है जबकि 40 अन्य बीमार हो गए हैं।

आयोग ने मीडिया में आयी खबरों पर स्वतः संज्ञान लेते हुए कहा कि खबरों के मुताबिक लोग लगातार दूषित पानी की शिकायत कर रहे, लेकिन अधिकारियों ने कोई कार्रवाई नहीं की।

मध्य प्रदेश के मुख्य सचिव से दो सप्ताह में रिपोर्ट मांगी

आयोग ने कहा कि यदि समाचार पत्रों में आयी रिपोर्ट सही है तो यह पीड़ितों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है।

आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर मामले पर दो सप्ताह में विस्तृत रिपोर्ट देने को कहा है।

## Times Now Navbharat

**Indore: जान से चुकानी पड़ी पानी की कीमत, लोगों का टूटा नगर निगम की सप्लाई से भरोसा; प्रशासन पर लापरवाही के आरोप**

<https://www.timesnowhindi.com/cities/indore-water-contamination-bhagirathpura-crisis-article-153383183>

Edited by: Nishant Tiwari

Updated Jan 2, 2026, 08:34 AM IST

**Indore water contamination:** मध्य प्रदेश के इंदौर के भगीरथपुरा इलाके में दूषित पानी की आपूर्ति ने गंभीर स्वास्थ्य संकट खड़ा कर दिया है। इस हादसे में अब तक कई लोगों की जान जा चुकी है और सैकड़ों बीमार पड़े हैं। स्थानीय निवासियों का नगर निगम की पानी सप्लाई पर भरोसा टूट गया है और लोग मजबूरन पानी खरीदकर पीने को विवश हैं। प्रशासन जांच और राहत कार्यों में जुटा है, वहीं राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लेते हुए रिपोर्ट तलब की है।

**Indore Water Contamination Case:** मध्य प्रदेश के इंदौर स्थित भगीरथपुरा इलाके में दूषित पानी की आपूर्ति ने गंभीर स्वास्थ्य संकट पैदा कर दिया है। अब तक कम से कम 8 लोगों की मौत हो चुकी है, जबकि सैकड़ों लोग बीमार पड़ चुके हैं। हालात इतने बिगड़ गए हैं कि स्थानीय लोगों का नगर निगम द्वारा सप्लाई किए जा रहे पानी से भरोसा पूरी तरह टूट चुका है। लोग पानी पीने में भी सहम रहे हैं।

“अब पानी खरीदकर पीना पड़ रहा है”

भगीरथपुरा निवासी गब्बर लश्करी ने समाचार एजेंसी ANI से बातचीत में बताया कि गंदे पानी की शिकायत कई दिनों से की जा रही थी, लेकिन कोई सुनवाई नहीं हुई। उनके अनुसार, 15 वर्षीय बेटी अस्पताल में भर्ती है और 93 वर्षीय मां भी बीमार पड़ चुकी थीं। लश्करी का कहना है कि अब उनके परिवार को पीने और घरेलू उपयोग के लिए पानी खरीदना पड़ रहा है। नगर निगम के टैंकरों से आने वाले पानी को लेकर भी लोगों में डर बना हुआ है।

**बीमार परिजन, मदद की गुहार**

इलाके की रहने वाली पिंकी यादव ने ANI को बताया कि उनकी मां रामलली यादव की हालत गंभीर है और वे अस्पताल में भर्ती हैं। वहीं बहु निधि यादव ने आरोप लगाया कि पूरे परिवार के बीमार होने के बावजूद प्रशासन ने समय रहते कोई ठोस कदम नहीं उठाया। परिजनों का कहना है कि मुआवजे की घोषणा से जान नहीं लौटाई जा सकती।

**ड्रेनेज के नीचे थी पाइपलाइन**

स्थानीय पार्षद कमल वाघेला ने कहा कि बीमारियां सामने आते ही नर्मदा का पानी टैंकरों से उपलब्ध कराया गया, लेकिन लोगों का भरोसा लौटने में समय लगेगा। उन्होंने दावा किया कि इलाके में ड्रेनेज लाइन ऊपर और नर्मदा पाइपलाइन नीचे होने की वजह से पाइपलाइन क्षतिग्रस्त हो गई, जिससे गंदा पानी सप्लाई में

मिल गया। उन्होंने यह भी आरोप लगाया कि नई पाइपलाइन का काम टेंडर होने के बावजूद महीनों तक रोका गया।

### प्रशासन की हालात पर नजर

इंदौर कलेक्टर शिवम वर्मा ने बताया कि प्रारंभिक जांच में पानी के दूषित होने की पुष्टि हुई है। फिलहाल 200 से अधिक मरीज निजी और सरकारी अस्पतालों में भर्ती हुए थे, जिनमें से कई को छुट्टी दी जा चुकी है। प्रशासन द्वारा घर-घर सर्वे, क्लोरीन टैबलेट वितरण और मुफ्त इलाज की व्यवस्था की जा रही है।

### NHRC का स्वतः संज्ञान, रिपोर्ट तलब

दूषित पानी से मौतों की खबरों को गंभीरता से लेते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मामले का स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है और लापरवाही के आरोपों पर जवाब तलब किया है।

### सरकार का भरोसा

उपमुख्यमंत्री राजेंद्र शुक्ला ने कहा कि मुख्यमंत्री स्वयं मरीजों और उनके परिजनों से मुलाकात कर रहे हैं। सरकार ने भरोसा दिलाया है कि पीड़ितों को सर्वोत्तम इलाज मिलेगा और दूषित पानी के कारणों की गहन जांच कर जिम्मेदारों पर कार्रवाई की जाएगी।

## NDTV MP Chhattisgarh

### इंदौर दूषित पानी मामला: NHRC ने मध्य प्रदेश सरकार को जारी किया नोटिस, लोगों की मौत पर मांगा जवाब

राष्ट्रीय मानवाधिकार आयोग ने इंदौर के भागीरथपुरा क्षेत्र में दूषित पानी पीने से हुई मौतों के मामले में मध्य प्रदेश सरकार को नोटिस जारी किया है। आयोग ने मुख्य सचिव से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

<https://mpcg.ndtv.in/madhya-pradesh-news/indore-contaminated-water-case-nhrc-issues-notice-to-madhya-pradesh-government-seeks-response-on-people-death-10183955>

Edited by: गीता जुन

(with inputs from Bhasha)

मध्य प्रदेश न्यूज़

जनवरी 01, 2026 23:42 pm IST

Published On जनवरी 01, 2026 23:42 pm IST

Last Updated On जनवरी 01, 2026 23:42 pm IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी, NHRC) ने गुरुवार को इंदौर जिले के भागीरथपुरा क्षेत्र में दूषित पानी पीने से लोगों की मौत मामले में एक्शन लिया है। एनएचआरसी ने इस मामले में मध्य प्रदेश सरकार को नोटिस जारी किया है। आयोग ने कहा कि ऐसी खबरें हैं कि स्थानीय लोग कई दिनों से दूषित पानी की आपूर्ति की शिकायत कर रहे थे, लेकिन अधिकारियों द्वारा कोई कार्रवाई नहीं की गई।

आयोग ने उन खबरों का स्वतः संशान लिया है, जिनमें कहा गया है कि दूषित पानी पीने से कम से कम सात लोगों की मौत हो गई और 40 से अधिक लोग बीमार पड़ गए।

#### मुख्य सचिव को दिया नोटिस

महापौर पुष्टमित्र भार्गव के अनुसार, प्रारंभिक आकलन से पता चला है कि लीकेज के कारण नाले का पानी पेयजल पाइपलाइन में घुस गया, जिससे भागीरथपुरा क्षेत्र में उल्टी-दस्त का प्रकोप फैल गया। आयोग ने पाया कि यह पीड़ितों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है। इसलिए मध्य प्रदेश सरकार के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी गई है।

स्थानीय लोगों का दावा है कि भागीरथपुरा क्षेत्र में दूषित पानी पीने से बीमार पड़ने के बाद पिछले एक सप्ताह में छह महिलाओं समेत कम से कम आठ लोगों की मौत हो गई है।

सीएम ने मुआवजा देने की घोषणा की

मुख्यमंत्री मोहन यादव ने इस घटना पर गहरा दुख व्यक्त किया और मृतकों के परिवारों को दो-दो लाख रुपये की आर्थिक सहायता देने की घोषणा की. साथ ही उन्होंने कहा कि सरकार सभी मरीजों के इलाज का पूरा खर्च वहन करेगी.

Bhaskar Hindi

## एनएचआरसी ने इंदौर दूषित पानी त्रासदी पर स्वतः संज्ञान लिया, मुख्य सचिव से 2 सप्ताह में रिपोर्ट मांगी

<https://www.bhaskarhindi.com/other/nhrc-ne-indore-dushit-pani-trasadi-par-swat-sangyan-liya-mukhya-sachiv-se-2-saptah-mein-report-maangi-1233791>

1 Jan 2026 11:11 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के इंदौर जिले के भागीरथपुरा इलाके में दूषित पानी पीने से कम से कम 7 लोगों की मौत और 40 से अधिक लोगों के बीमार पड़ने की मीडिया रिपोर्ट्स पर स्वतः संज्ञान लिया है।

नई दिल्ली/इंदौर, 1 जनवरी (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के इंदौर जिले के भागीरथपुरा इलाके में दूषित पानी पीने से कम से कम 7 लोगों की मौत और 40 से अधिक लोगों के बीमार पड़ने की मीडिया रिपोर्ट्स पर स्वतः संज्ञान लिया है। आयोग ने इस घटना को मानवाधिकारों का गंभीर उल्लंघन मानते हुए मध्य प्रदेश के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है।

प्रेस इन्फॉर्मेशन ब्यूरो (पीआईबी) द्वारा जारी जानकारी के अनुसार, 31 दिसंबर 2025 को प्रकाशित मीडिया रिपोर्ट्स में बताया गया कि इलाके के निवासी कई दिनों से दूषित पानी की आपूर्ति की शिकायत कर रहे थे, लेकिन स्थानीय अधिकारियों ने कोई कार्रवाई नहीं की। मुख्य पाइपलाइन एक सार्वजनिक शौचालय के नीचे से गुजरती है, जहां रिसाव के कारण सीवेज का पानी पीने के पानी में मिल गया। इसके अलावा, कई जल वितरण लाइनें टूटी हुईं पाई गईं, जिससे दूषित पानी सीधे घरों तक पहुंच रहा था।

एनएचआरसी ने कहा कि यदि ये तथ्य सही साबित हुए तो यह जीवन के अधिकार (अनुच्छेद 21) का स्पष्ट उल्लंघन है। आयोग ने इस पर गंभीर चिंता जताई है और राज्य सरकार से पूरी जांच, दोषियों पर कार्रवाई तथा पीड़ित परिवारों को राहत की जानकारी मांगी है। इस घटना में मौतों की संख्या को लेकर अलग-अलग दावे हैं। सरकारी आंकड़ों में 4-7 मौतें बताई जा रही हैं, जबकि स्थानीय निवासी और कुछ रिपोर्ट्स में 10-13 तक का दावा किया गया है, जिसमें एक 6 महीने का मासूम बच्चा भी शामिल है। 100 से अधिक लोग विभिन्न अस्पतालों में भर्ती हैं, जहां डायरिया, उल्टी और अन्य जलजनित बीमारियों के लक्षण पाए गए हैं।

मुख्यमंत्री मोहन यादव ने मामले पर संज्ञान लेते हुए पीड़ित परिवारों को 2 लाख रुपये की सहायता और इलाज का पूरा खर्च वहन करने की घोषणा की है। एक जांच समिति गठित की गई है। मध्य प्रदेश हाई कोर्ट की इंदौर बैंच ने भी सरकार से स्टेट्स रिपोर्ट मांगी है।

Jagran

## इंदौर में 14 मौतों का सबब बना पाइपलाइन लीकेज, जिससे पानी में मिले खतरनाक बैक्टीरिया, जांच में पुष्टि, NHRC ने मांगी रिपोर्ट

[https://www.jagran.com/madhya-pradesh/indore-indore-contaminated-water-14-deaths-nhrc-seeks-report-40092632.html?utm\\_source=article\\_detail&utm\\_medium=CRE&utm\\_campaign=latestnews\\_CRE](https://www.jagran.com/madhya-pradesh/indore-indore-contaminated-water-14-deaths-nhrc-seeks-report-40092632.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews_CRE)

By Digital Desk Edited By: Ravindra Soni

Updated: Thu, 01 Jan 2026 09:29 PM (IST)

इंदौर में दूषित पानी से मरने वालों की संख्या 14 हो गई है, जिसमें 43 वर्षीय अरविंद लिखार 14वें शिकार हैं। भागीरथपुरा से लिए गए पानी के नमूनों में खतरनाक बैक्टीरिया और ड्रेनेज मिला हुआ पाया गया है। लगभग 2800 लोग बीमार हुए हैं। राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के मुख्य सचिव से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

### HighLights

इंदौर में दूषित पानी से मरने वालों की संख्या 14 हुई।

पानी में खतरनाक बैक्टीरिया और ड्रेनेज मिलने की पुष्टि।

NHRC ने मप्र के मुख्य सचिव से दो हफ्ते में रिपोर्ट मांगी।

डिजिटल डेस्क, इंदौर। देश के सबसे स्वच्छ शहर इंदौर में दूषित पानी से मौतों का सिलसिला थमने का नाम नहीं ले रहा है। गुरुवार को कुलकर्णी का भट्टा निवासी 43 वर्षीय अरविंद लिखार की उपचार के दौरान मौत हो गई। इसके साथ ही दूषित पानी से मरने वालों की संख्या 14 तक पहुंच गई है। स्वजन ने बताया कि वह बेलदारी करता था और पिछले कई दिनों से भागीरथपुरा में मजदूरी करने जा रहा था।

रविवार को भी वह मजदूरी करने वहां गया था। दोपहर में वह काम से लौट आया। पिता हीरालाल ने पूछा तो उसने बताया कि उसे उल्टी-दस्त हो रहे हैं। उसे तुरंत निजी अस्पताल ले जाया गया। जहां से दवाई-गोली लेकर वह घर आ गया। इसके बाद से ही वह बीमार चल रहा था।

बुधवार को स्थिति गंभीर हुई तो पिता उसे लेकर एमवायएच पहुंचे। यहां उपचार के दौरान उसने दम तोड़ दिया। हीरालाल ने बताया कि अरविंद परिवार में इकलौता कमाऊ सदस्य था। उसके तीन बच्चे हैं। दूषित पानी की वजह से तीनों बच्चों के सिर से पिता का साया उठ गया।

बता दें कि दूषित पानी पीने से बीमार हुए आठ लोगों की गत मंगलवार को जान चली गई थी। अब तक करीब 2800 मरीज सामने आए हैं। इनमें से 201 का विभिन्न अस्पतालों में इलाज चल रहा है। 32 मरीज ICU में भर्ती हैं।

पानी में मिले खतरनाक बैक्टीरिया

भागीरथपुरा से लिए गए पानी के सैंपलों की जांच रिपोर्ट गुरुवार को सामने आ गई। एमजीएम मेडिकल कालेज और नगर निगम की लैब, दोनों ने पुष्टि की है कि रहवासी नर्मदा जल समझकर जो पानी पी रहे थे, उसमें ड्रेनेज मिला हुआ था। पानी में खतरनाक बैक्टीरिया पाए गए हैं जो इस्तेमाल के लायक भी नहीं था।

**सहायता राशि के चेक, आक्रोश भी झेलना पड़ा**

कैबिनेट मंत्री कैलाश विजयवर्गीय ने गुरुवार को चार मृतकों के स्वजन को दो-दो लाख रुपये की सहायता राशि के चेक सौंपे। इस दौरान रहवासियों ने नाराजगी जताई और कहा कि शासन वास्तविक मौतों से कम आंकड़ा मान रहा है। विजयवर्गीय ने स्वीकार किया कि वास्तविक संख्या अधिक हो सकती है और डायरिया से हुई मौतों की जांच कर सहायता दी जाएगी।

**NHRC ने मुख्य सचिव से दो सप्ताह में मांगी रिपोर्ट**

मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह में मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा कि खबरों के मुताबिक लोग लगातार दूषित पानी की शिकायत कर रहे, लेकिन अधिकारियों ने कोई कार्रवाई नहीं की।

## Hindusthan Samachar

**इंदौर में दूषित पेयजल से 10 लोगों की मौत का मामला, एनएचआरसी ने मुख्य सचिव से रिपोर्ट तलब की**

<https://www.hindusthansamachar.in/Encyc/2026/1/1/NHRC-Suo-Moto-death-contaminated-water-Indore.php>

इंदौर में दूषित पेयजल से 10 लोगों की मौत का मामला, एनएचआरसी ने मुख्य सचिव से रिपोर्ट तलब की नई दिल्ली, 01 जनवरी (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के इंदौर जिले के भगिरथपुरा क्षेत्र में दूषित पेयजल से 10 लोगों की मौत और 40 से अधिक लोगों के बीमार होने की खबर का स्वतः संज्ञान लिया है। आयोग ने इस मामले को गंभीर मानव विस्तृत खबर के लिए हिन्दुस्थान समाचार की सेवाएं लें।

Hindustan

## इंदौर में दूषित पानी पीने से हुई मौतों के मामले में NHRC ने लिया स्वतः संज्ञान, दो हफ्ते में मांगी रिपोर्ट

<https://www.livehindustan.com/madhya-pradesh/nhrc-takes-suo-motu-cognisance-of-indore-water-contamination-deaths-201767282320112.amp.html>

Jan 01, 2026 09:24 pm IST

Sourabh Jain एएनआई, इंदौर, मध्य प्रदेश

मध्य प्रदेश के मुख्यमंत्री मोहन यादव ने गुरुवार को इंदौर में दूषित पानी के मुद्दे पर स्थिति की समीक्षा करने और राहत उपायों में तालमेल बिठाने के लिए एक उच्च-स्तरीय बैठक की। उन्होंने लापरवाही के लिए जिम्मेदार अधिकारियों के खिलाफ सख्त कार्रवाई के भी निर्देश दिए।

इंदौर के भागीरथपुरा इलाके में दूषित पानी से हुई कई लोगों की मौत के बाद अब इस मामले का संज्ञान राष्ट्रीय मानव अधिकार आयोग (NHRC) ने भी ले लिया है। इस मामले में मानवाधिकार संस्था ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो हफ्ते के अंदर विस्तृत रिपोर्ट मांगी है। इस बारे में एक बयान जारी करते हुए NHRC ने कहा कि, 'प्रभावित इलाके के लोग पिछले कई वर्ष से दूषित पानी सप्लाई होने की शिकायत कर रहे थे, लेकिन अधिकारियों ने कोई कार्रवाई नहीं की।'

पाइपलाइन में लीकेज से पानी हुआ था दूषित

उधर मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी (CMHO) डॉ. माधव प्रसाद हासानी ने गुरुवार को संवाददाताओं को बताया कि भागीरथपुरा क्षेत्र में पाइपलाइन में लीकेज के कारण पेयजल दूषित हुआ था। उन्होंने कहा कि शहर के एक चिकित्सा महाविद्यालय की प्रयोगशाला की जांच रिपोर्ट में इस बात की पुष्टि हुई है।

सीएम ने अधिकारियों व जनप्रतिनिधियों के साथ की बैठक

इससे पहले, मध्य प्रदेश के मुख्यमंत्री मोहन यादव ने गुरुवार को इंदौर के दूषित पानी के मुद्दे पर स्थिति की समीक्षा करने और राहत उपायों में तालमेल बिठाने के लिए एक उच्च-स्तरीय बैठक की। बैठक में अतिरिक्त मुख्य सचिव (ACS) संजय दुबे, शहरी विकास और आवास मंत्री कैलाश विजयवर्गीय, जल संसाधन मंत्री तुलसीराम सिलावट, इंदौर के मेयर पुष्टिमित्र भार्गव, संभागीय आयुक्त सुदाम खाडे, जिला कलेक्टर शिवम वर्मा और इंदौर नगर निगम आयुक्त दिलीप कुमार मौजूद थे।

बैठक के बाद मुख्यमंत्री ने मृतकों के परिवारों को 2 लाख रुपए की आर्थिक सहायता और सभी प्रभावित लोगों को मुफ्त इलाज देने की घोषणा की है। इससे पहले, यादव ने घटना पर दुख जताया, मृतकों को श्रद्धांजलि दी और इलाज करा रहे लोगों के जल्द स्वस्थ होने की कामना की। उन्होंने इस लापरवाही के लिए जिम्मेदार संबंधित अधिकारियों के खिलाफ सख्त कार्रवाई के भी निर्देश दिए।

उधर प्रदेश के नगरीय विकास एवं आवास मंत्री व विधायक कैलाश विजयवर्गीय ने इस घटना में अबतक 8 लोगों की मौत की पुष्टि की है। साथ ही बताया कि 1400 लोग बीमार हैं, 200 अस्पताल में भर्ती हैं और सिर्फ एक मरीज वैंटिलेटर पर है।

स्थानीय मीडिया द्वारा 31 दिसंबर 2025 को प्रकाशित रिपोर्टों के अनुसार, इलाके में पीने के पानी की आपूर्ति करने वाली मुख्य पाइपलाइन एक सार्वजनिक शौचालय के नीचे से गुजरती है। मुख्य लाइन में लीकेज के कारण सीवेज का पानी भी पीने के पानी में मिल गया। इसके अलावा इलाके में पेयजल वितरण से जुड़ी पाइप लाइनें भी टूटी हुईं पाई गईं, जिसके कारण दूषित पानी घरों तक पहुंच रहा था।

## News on Air

**राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के मुख्य सचिव को एक मीडिया रिपोर्ट के संबंध में नोटिस जारी किया**

<https://www.newsonair.gov.in/hi/>

Site Admin | जनवरी 1, 2026 8:26 अपराह्न

राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के मुख्य सचिव को एक मीडिया रिपोर्ट के संबंध में नोटिस जारी किया है। रिपोर्ट में दावा किया गया है कि इंदौर जिले के भागीरथपुरा इलाके में दूषित पानी पीने से कम से कम सात लोगों की मौत हो गई और 40 से ज्यादा लोग बीमार पड़ गए। इस घटना का संज्ञान लेते हुए आयोग ने दो सप्ताह के भीतर इस मामले में विस्तृत रिपोर्ट मांगी है।

Greater Kashmir

**JKSA writes to NHRC seeking probe, FIRs into nationwide harassment of Kashmiri shawl sellers**

The association urged the NHRC to seek detailed reports from the Chief Ministers and Directors General of Police of the concerned states on all reported incidents

JKSA writes to NHRC seeking probe, FIRs into nationwide harassment of Kashmiri shawl sellers

<https://www.greaterkashmir.com/jammu-kashmir/jksa-writes-to-nhrc-seeking-probe-firs-into-nationwide-harassment-of-kashmiri-shawl-sellers/>

GK Web Desk | January 1, 2026 7:07 pm

Srinagar, Jan 01: The Jammu and Kashmir Students Association (JKSA) on Thursday has written to National Human Rights Commission (NHRC), seeking urgent intervention into the alarming and systematic harassment, intimidation, and violence faced by Kashmiri shawl sellers and students across India, particularly in Himachal Pradesh, Haryana, Uttarakhand, Delhi, and Maharashtra.

In its letter to the NHRC Chairperson Justice V. Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences. Shawl sellers, many of whom have been conducting their trade peacefully for 20 to 30 years, have been threatened, physically assaulted, coerced to chant slogans such as "Bharat Mata Ki Jai," and even threatened with death.

National Convenor of JKSA Nasir Khuehami said the organization has documented cases from Himachal Pradesh, Uttarakhand, Haryana; as well as Mumbai and Delhi. He further added that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi and verbal abuse in Mumbai. Their belongings have been vandalized and looted, and in several cases, their mobile phones were damaged when they attempted to record these attacks. Some traders have been forced to leave their homes, resulting in disruption of livelihoods built over generations and causing severe psychological distress.

"Targeting innocent Kashmiri traders and students only deepens alienation and mistrust, which is exactly what hostile forces seek to exploit. Kashmiris are not outsiders; they are equal citizens of India, entitled to the same rights, freedoms, and protections under the Constitution," he said.

He emphasized that in several states, timely intervention by authorities has helped ensure the safety of Kashmiri students and traders and facilitated redressal. However, Himachal Pradesh presents a deeply disturbing picture. Despite repeated representations, assurances, and interventions at multiple levels, incidents continue to recur with worrying

regularity, while effective action on the ground has remained largely absent. Despite repeated attacks, there has been little concrete action, no prompt or effective registration of FIRs in several cases, no visible arrests or deterrent measures, and no sustained effort to ensure the safety and confidence of affected communities. The continued inaction has emboldened miscreants and created an atmosphere of fear, leaving vulnerable traders at the mercy of mobs instead of being protected by the rule of law.

The association has urged the NHRC to seek detailed reports from the Chief Ministers and Directors General of Police of the concerned states on all reported incidents, FIRs, arrests, prosecutions, and preventive measures taken. The Association also called for immediate and decisive action to ensure accountability where lapses have occurred, strict enforcement of the law, credible security and monitoring mechanisms, and protection of Kashmiri students and traders. Association emphasized that safeguarding the safety, dignity, and constitutional rights of Kashmiri shawl sellers, students, and their families is essential to restore confidence, prevent further alienation, and reaffirm the Union Government's commitment to protecting every citizen.

Hindustan times

**JKSA writes to rights panel over harassment of Kashmiri students, vendors across country**

<https://www.hindustantimes.com/cities/delhi-news/thinking-of-you-zohran-mamdani-writes-to-umar-khalid-101767289692950-amp.html?articleno=1>

By HT Correspondent, Srinagar

Published on: Jan 02, 2026 07:20 am IST

The association has urged the NHRC to seek detailed reports from the chief ministers and Directors General of Police of the concerned states on all reported incidents, FIRs, arrests, prosecutions, and preventive measures taken

The Jammu and Kashmir Students Association (JKSA) has sought intervention of National Human Rights Commission (NHRC) to look into the harassment, intimidation, and violence faced by Kashmiri shawl sellers and students across India, particularly in Himachal, Haryana, Uttarakhand, Delhi and Maharashtra.

In its letter to the NHRC chairperson justice V Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences. Shawl sellers, many of whom have been conducting their trade peacefully for 20 to 30 years, have been threatened, physically assaulted, coerced to chant slogans such as "Bharat Mata Ki Jai," and even issued death threats.

JKSA national convener Nasir Khuehami said the organisation has documented cases from Himachal, Uttarakhand, Haryana; as well as Mumbai and Delhi. He said that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi and verbal abuse in Mumbai.

"Their belongings have been vandalised and looted, and in several cases, their mobile phones were damaged when they attempted to record these attacks. Some traders have been forced to leave their homes, resulting in disruption of livelihoods built over generations and causing severe psychological distress," he said.

He said that in several states, timely intervention by authorities has helped ensure the safety of Kashmiri students and traders and facilitated redressal. However, Himachal presents a deeply disturbing picture. "Despite repeated representations, assurances, and interventions at multiple levels, incidents continue to recur with worrying regularity, while effective action on the ground has remained largely absent. Despite repeated attacks, there has been little concrete action, no prompt or effective registration of FIRs in several cases, no visible arrests or deterrent measures, and no sustained effort to ensure the safety and confidence of affected communities."

The association has urged the NHRC to seek detailed reports from the chief ministers and Directors General of Police of the concerned states on all reported incidents, FIRs, arrests, prosecutions, and preventive measures taken.

Kashmir Converner

**JKSA approaches NHRC over harassment of Kashmiri shawl sellers, students across India**

<https://kashmirconvener.com/jksa-approaches-nhrc-over-harassment-of-kashmiri-shawl-sellers-students-across-india/>

By Online Editor Published on Jan 1, 2026

Convener News Desk

Srinagar/Jammu, Jan 01: The Jammu and Kashmir Students Association (JKSA) has written to the National Human Rights Commission (NHRC) seeking urgent intervention into what it described as systematic harassment, intimidation and violence against Kashmiri shawl sellers and students across several states, including Himachal Pradesh, Haryana, Uttarakhand, Delhi and Maharashtra.

In a detailed representation addressed to NHRC Chairperson Justice V. Ramasubramanian, the association said that more than a dozen incidents targeting Kashmiri traders and students have been reported in the last ten days alone, indicating a pattern of targeted hostility rather than isolated incidents.

According to the JKSA, Kashmiri shawl sellers—many of whom have been engaged in the trade for two to three decades—have been threatened, physically assaulted, forced to chant slogans such as “Bharat Mata Ki Jai,” and even issued death threats in several places. The association also alleged that traders’ belongings were looted or vandalised, and mobile phones were damaged when victims attempted to record the attacks.

JKSA National Convenor Nasir Khuehami said the organisation has documented cases from Himachal Pradesh, Uttarakhand and Haryana, as well as Mumbai and Delhi. He added that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi, verbal abuse in Mumbai, and intimidation that has caused severe psychological distress.

“Targeting innocent Kashmiri traders and students only deepens alienation and mistrust, which is exactly what hostile forces seek to exploit. Kashmiris are not outsiders; they are equal citizens of India, entitled to the same rights, freedoms and protections under the Constitution,” Khuehami said.

While acknowledging that timely intervention by authorities in some states helped ensure the safety of Kashmiri students and traders, the association said the situation in Himachal Pradesh remains deeply disturbing. It alleged that despite repeated representations and assurances, incidents continue to recur, with little concrete action on the ground.

“In many cases, FIRs have not been promptly registered, arrests have not followed, and no visible deterrent measures have been put in place. This continued inaction has

emboldened miscreants and created an atmosphere of fear, leaving vulnerable traders at the mercy of mobs instead of the protection of the rule of law," the association stated.

The JKSA has urged the NHRC to seek detailed reports from the Chief Ministers and Directors General of Police of the concerned states on reported incidents, FIRs registered, arrests made, prosecutions initiated and preventive measures taken. It has also called for strict enforcement of the law, accountability for official lapses, and the establishment of credible security and monitoring mechanisms to protect Kashmiri traders and students.

Emphasising the broader implications, the association said that safeguarding the safety, dignity and constitutional rights of Kashmiri shawl sellers, students and their families is essential to restore confidence, prevent further alienation and reaffirm the Union Government's commitment to protecting every citizen.

ANI

## **JKSA writes to NHRC seeking probe into harassment of Kashmiri shawl sellers**

<https://www.aninews.in/news/national/general-news/jksa-writes-to-nhrc-seeking-probe-into-harassment-of-kashmiri-shawl-sellers20260101222451/?amp=1>

ANI | Updated: Jan 01, 2026 22:24 IST

Srinagar (Jammu and Kashmir) [India], January 1 (ANI): The Jammu and Kashmir Students Association (JKSA) on Thursday wrote to the National Human Rights Commission (NHRC), seeking urgent intervention into the alarming and systematic harassment, intimidation, and violence faced by Kashmiri shawl sellers and students across India, particularly in Himachal Pradesh, Haryana, Uttarakhand, Delhi, and Maharashtra.

In its letter to the NHRC Chairperson Justice V. Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences. As per the association, shawl sellers, many of whom have been conducting their trade peacefully for 20 to 30 years, have been threatened, physically assaulted, coerced to chant slogans such as "Bharat Mata Ki Jai," and even threatened with death. National Convenor of JKSA Nasir Khuehami said the organisation has documented cases from Himachal Pradesh, Uttarakhand, Haryana, as well as Mumbai and Delhi. He further added that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi and verbal abuse in Mumbai. "Their belongings have been vandalised and looted, and in several cases, their mobile phones were damaged when they attempted to record these attacks. Some traders have been forced to leave their homes, resulting in the disruption of livelihoods built over generations and causing severe psychological distress," Khuehami informed. "Targeting innocent Kashmiri traders and students only deepens alienation and mistrust, which is exactly what hostile forces seek to exploit. Kashmiris are not outsiders; they are equal citizens of India, entitled to the same rights, freedoms, and protections under the Constitution," he added. He emphasised that in several states, timely intervention by authorities has helped ensure the safety of Kashmiri students and traders and facilitated redressal. However, Himachal Pradesh presents a deeply disturbing picture. "Despite repeated attacks, there has been little concrete action, no prompt or effective registration of FIRs in several cases, no visible arrests or deterrent measures, and no sustained effort to ensure the safety and confidence of affected communities," Khuehami expressed concern.

The continued inaction has emboldened miscreants and created an atmosphere of fear, leaving vulnerable traders at the mercy of mobs instead of being protected by the rule of law.

The association has, thus, urged the NHRC to seek detailed reports from the Chief

Ministers and Directors General of Police of the concerned states on all reported incidents, FIRs, arrests, prosecutions, and preventive measures taken. The Association also called for immediate and decisive action to ensure accountability where lapses have occurred, strict enforcement of the law, credible security and monitoring mechanisms, and protection of Kashmiri students and traders. The association emphasised that safeguarding the safety, dignity, and constitutional rights of Kashmiri shawl sellers, students, and their families is essential to restoring confidence, preventing further alienation, and reaffirming the Union Government's commitment to protecting every citizen. (ANI)

HimbuMail

## **Jammu and Kashmir Students Association Urges NHRC to Protect Kashmiri Shawl Sellers from Assaults in HP, Haryana Delhi and Maharashtra**

<https://himbumail.com/latest/jammu-and-kashmir-students-association-urges-nhrc-to-protect-kashmiri-shawl-sellers>

HMNS | Published: 01 January 2026

Kuldeep Chauhan Editor-in-chief [www.Himbumail.com](http://www.Himbumail.com)

Shimla / New Delhi / Srinagar:

The Jammu and Kashmir Students Association (JKSA) has submitted names and incident details of Kashmiri shawl sellers allegedly assaulted and intimidated across multiple states, as it approached the National Human Rights Commission (NHRC) seeking intervention, FIRs and accountability for what it described as repeated and targeted attacks on Kashmiris engaged in seasonal trade.

In its complaint to NHRC Chairperson Justice V. Ramasubramanian, the association cited specific cases from Himachal Pradesh, Uttarakhand and Haryana, naming victims based on police complaints, video evidence and written representations.

### **Himachal Pradesh: Repeated Attacks, Limited Deterrence**

According to the JKSA, Abdul Ahad Khan, a shawl seller from Kupwara, was assaulted in the Ghumarwin area of Bilaspur district, where his merchandise was damaged and he was allegedly threatened with dire consequences. A police complaint was later lodged following public outcry.

Another trader, Ghulam Mohammad Lone, operating in the Bilaspur–Hamirpur belt, reported being surrounded and intimidated by local miscreants, forcing him to shut his stall and leave the area fearing further violence, the association said.

The JKSA stated that both traders had been selling shawls in Himachal Pradesh for over two decades without any prior incident.

### **Uttarakhand: Assault and Forced Sloganeering**

In Kashipur, Udhampur Singh Nagar district, Bilal Ahmed Ganie, a young shawl vendor from south Kashmir, was allegedly beaten and abused in public after his Kashmiri identity became known. Videos circulated on social media showed him being threatened and coerced, triggering outrage and calls for action.

Police later acknowledged receipt of a complaint and said an investigation was underway.

### **Haryana: Public Humiliation**

In Fatehabad district of Haryana, Showkat Ahmad Bhat, another Kashmiri shawl seller, was allegedly grabbed, abused and publicly humiliated by a group of men.

The JKSA said he was threatened and pressured to chant slogans, forcing him to abandon his business and seek police protection.

#### Students Also Targeted

Beyond traders, the association flagged harassment of Kashmiri students, naming Aijaz Ahmad, a postgraduate student in Delhi, who was allegedly denied accommodation after landlords learnt of his Kashmiri identity, and Zahoor Ahmad, a student in Mumbai, who reported verbal abuse and intimidation in a residential locality.

#### DGPs Assure Action, JKSA Flags Gaps

Directors General of Police in some states, including Himachal Pradesh and Uttarakhand, have stated that FIRs have been registered wherever formal complaints were received and that no one would be allowed to disturb communal harmony or take the law into their own hands.

However, the JKSA said that despite these assurances, arrests have been slow, preventive policing weak, and confidence-building measures absent, particularly in Himachal Pradesh where incidents continue to surface.

#### Omar Abdullah Reacts

Jammu and Kashmir Chief Minister Omar Abdullah condemned the attacks and said Kashmiris are equal citizens of India, entitled to safety and dignity anywhere in the country.

He stressed that intimidation of traders and students damages national unity and called for firm action against perpetrators and accountability for policing failures.

#### NHRC Action Sought

The JKSA has urged the NHRC to seek detailed reports from Chief Ministers and DGPs of the concerned states on FIRs, arrests, prosecutions and preventive steps taken, and to ensure protection for Kashmiri traders and students.

Warning that silence and delay only embolden attackers, the association said the issue is no longer about isolated incidents but about upholding constitutional guarantees for ordinary citizens earning their livelihoods far from home.

LatestLY

## India News | JKSA Writes to NHRC Seeking Probe into Harassment of Kashmiri Shawl Sellers

Get latest articles and stories on India at LatestLY. In its letter to the NHRC Chairperson Justice V. Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences.

<https://www.latestly.com/agency-news/india-news-jksa-writes-to-nhrc-seeking-probe-into-harassment-of-kashmiri-shawl-sellers-7259676.html>

Agency News ANI| Jan 01, 2026 10:32 PM IST

Srinagar (Jammu and Kashmir) [India], January 1 (ANI): The Jammu and Kashmir Students Association (JKSA) on Thursday wrote to the National Human Rights Commission (NHRC), seeking urgent intervention into the alarming and systematic harassment, intimidation, and violence faced by Kashmiri shawl sellers and students across India, particularly in Himachal Pradesh, Haryana, Uttarakhand, Delhi, and Maharashtra.

In its letter to the NHRC Chairperson Justice V. Ramasubramanian, the association highlighted that over the past ten days alone, more than a dozen incidents targeting Kashmiri traders and students have been reported, reflecting a dangerous and persistent pattern rather than isolated occurrences.

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National Convenor of JKSA Nasir Khuehami said the organisation has documented cases from Himachal Pradesh, Uttarakhand, Haryana, as well as Mumbai and Delhi. He further added that Kashmiri students have also faced harassment, including denial of accommodation in New Delhi and verbal abuse in Mumbai.

"Their belongings have been vandalised and looted, and in several cases, their mobile phones were damaged when they attempted to record these attacks. Some traders have been forced to leave their homes, resulting in the disruption of livelihoods built over generations and causing severe psychological distress," Khuehami informed.

"Targeting innocent Kashmiri traders and students only deepens alienation and mistrust, which is exactly what hostile forces seek to exploit. Kashmiris are not outsiders; they are equal citizens of India, entitled to the same rights, freedoms, and protections under the Constitution," he added.

He emphasised that in several states, timely intervention by authorities has helped ensure the safety of Kashmiri students and traders and facilitated redressal. However, Himachal Pradesh presents a deeply disturbing picture.

"Despite repeated attacks, there has been little concrete action, no prompt or effective registration of FIRs in several cases, no visible arrests or deterrent measures, and no sustained effort to ensure the safety and confidence of affected communities," Khuehami expressed concern.

The continued inaction has emboldened miscreants and created an atmosphere of fear, leaving vulnerable traders at the mercy of mobs instead of being protected by the rule of law.

The association has, thus, urged the NHRC to seek detailed reports from the Chief Ministers and Directors General of Police of the concerned states on all reported incidents, FIRs, arrests, prosecutions, and preventive measures taken.

The Association also called for immediate and decisive action to ensure accountability where lapses have occurred, strict enforcement of the law, credible security and monitoring mechanisms, and protection of Kashmiri students and traders.

The association emphasised that safeguarding the safety, dignity, and constitutional rights of Kashmiri shawl sellers, students, and their families is essential to restoring confidence, preventing further alienation, and reaffirming the Union Government's commitment to protecting every citizen. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

Khabarwala24

## कश्मीरी छात्रों और व्यापारियों की सुरक्षा के लिए सख्त कानून बनाया जाए : जेकेएसए

<https://www.khabarwala24.com/national/kashmiri-shawl-vikretaon-par-deshbhar-mein-hamle-jksa-ne-nhrc-se-ki-jaanch-aur-sakht-karyawahi-ki-maang/151492/>

Published By IANS | 20 minutes ago

Last Update: January 1, 2026

नई दिल्ली, 1 जनवरी (khabarwala24)। जम्मू-कश्मीर छात्र संघ (जेकेएसए) ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक पत्र लिखकर कश्मीरी शॉल बेचने वालों और छात्रों के खिलाफ देश के विभिन्न हिस्सों में हो रहे उत्पीड़न की जांच की मांग की है।

संघ ने कहा है कि उत्तर भारत में, खासकर हिमाचल प्रदेश, हरियाणा, उत्तराखण्ड, दिल्ली और महाराष्ट्र में, कश्मीरी व्यापारियों को लगातार धमकियां, हिंसा और भेदभाव का सामना करना पड़ रहा है। पिछले दस दिनों में ही ऐसी एक दर्जन से ज्यादा घटनाएं सामने आई हैं, जो एक सोची-समझी साजिश का संकेत देती हैं।

पत्र में जेकेएसए के राष्ट्रीय संयोजक नासिर खुएहामी ने लिखा है कि ये शॉल विक्रेता 20-30 सालों से शांतिपूर्वक अपना कारोबार कर रहे हैं। लेकिन, अब उन्हें रोका जा रहा है, उनके सामान में तोड़फोड़ की जा रही है और लूट लिया जा रहा है। कई मामलों में उन्हें 'भारत माता की जय', 'जय श्री राम' या 'वंदे मातरम' के नारे लगाने के लिए मजबूर किया जा रहा है। अगर वे मना करते हैं, तो उन्हें धमकाया जाता है, अपमानित किया जाता है और जान से मारने की धमकी दी जाती है। कुछ घटनाओं में उनके मोबाइल फोन तोड़ दिए गए जब उन्होंने वीडियो रिकॉर्ड करने की कोशिश की। संविधान किसी को भी अपनी देशभक्ति साबित करने के लिए नारे लगाने का आदेश नहीं देता। देशभक्ति जबरदस्ती नहीं थोपी जा सकती, बल्कि यह स्वतंत्रता और समानता से आनी चाहिए।

पत्र में हिमाचल प्रदेश के सोलन, कांगड़ा और बिलासपुर जिलों, उत्तराखण्ड के काशीपुर, उधम सिंह नगर और उत्तरकाशी, हरियाणा के कैथल, फतेहाबाद, कुरुक्षेत्र, पिपली और अंबाला, साथ ही मुंबई और दिल्ली की घटनाओं का जिक्र किया गया है। एक कश्मीरी छात्र मुनज्जा ने बताया कि दिल्ली में उसे सिर्फ धर्म के आधार पर किराए का घर नहीं दिया गया और हिजाब उतारने की शर्त रखी गई। मुंबई में एक छात्र पर पाकिस्तानी कहकर हमले की कोशिश की गई। 2025 में हिमाचल में ही 17 से ज्यादा ऐसी घटनाएं हुईं, लेकिन राज्य सरकार ने कोई ठोस कदम नहीं उठाया। पिछले 12 दिनों में 12 से ज्यादा मामले सामने आए, जिसमें हमले, धमकी और बेदखली शामिल हैं।

जेकेएसए ने कहा है कि कश्मीरी भारत के अभिन्न अंग हैं और उन्हें समान अधिकार मिलने चाहिए। ऐसे उत्पीड़न से अलगाववाद बढ़ता है, जो दुश्मन पड़ोसी देशों की साजिश को मजबूत करता है। कई व्यापारी डर से राज्य छोड़ चुके हैं, जिससे उनकी आजीविका और शिक्षा प्रभावित हुई है।

संघ ने मांग की है कि प्रभावित राज्यों के मुख्यमंत्रियों और पुलिस प्रमुखों से पिछले एक साल की सभी घटनाओं की रिपोर्ट मांगी जाए, जिसमें एफआईआर, गिरफ्तारियां और रोकथाम के उपाय शामिल हों। जहां लापरवाही हुई है, वहां जवाबदेही तय की जाए। साथ ही, कश्मीरी छात्रों और व्यापारियों की सुरक्षा के लिए सख्त कानून लागू करने और निगरानी व्यवस्था बनाने के निर्देश दिए जाएं।

Dainik Bhaskar Hindi

## कश्मीरी छात्रों और व्यापारियों की सुरक्षा के लिए सख्त कानून बनाया जाए जेकेएसए

<https://www.bhaskarhindi.com/other/kashmiri-shawl-vikretaon-par-deshbhar-mein-hamle-jksa-ne-nhrc-se-ki-jaanch-aur-sakht-karyawahi-ki-maang-1233751>

1 Jan 2026 9:11 PM

जम्मू-कश्मीर छात्र संघ (जेकेएसए) ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक पत्र लिखकर कश्मीरी शॉल बेचने वालों और छात्रों के खिलाफ देश के विभिन्न हिस्सों में हो रहे उत्पीड़न की जांच की मांग की है।

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The Commune Mag

## **Complaint Filed With NHRC Over Brutal Assault On Odisha Migrant Worker By Ganja-Addicts In Tamil Nadu**

<https://thecommunemag.com/complaint-filed-with-nhrc-over-brutal-assault-on-odisha-migrant-worker-by-ganja-addicts-in-tamil-nadu/>

By The Commune - January 1, 2026

A complaint has been submitted to the National Human Rights Commission (NHRC) alleging a brutal attempted murder of an Odisha migrant worker in Tamil Nadu and raising serious concerns over his whereabouts following the incident.

The complaint, dated 31 December 2025, addressed to NHRC Chairperson Priyank Kanoongo, pertains to the alleged assault on Suraj, a 34-year-old migrant worker from Odisha, who was attacked on or around 27 December 2025 in Tiruvallur district of Tamil Nadu.

According to the complaint, the incident occurred near the old railway quarters close to Tiruttani Railway Station. Suraj was allegedly assaulted by four minors, aged around 17, who were said to be under the influence of ganja. The assailants allegedly filmed the attack themselves and were seen celebrating the violence in the video footage cited in the complaint.

The complainant stated that the youths were initially creating a disturbance by filming Instagram reels near a Chennai–Tiruttani train. When Suraj objected to their actions, he was allegedly forced to a secluded spot near the railway quarters, where the assault took place.

It has been alleged that the attackers used sickles and machetes, inflicting severe injuries on Suraj's head, face, and left arm. One of the assailants was allegedly seen flashing a "victory sign" while the assault was being recorded.

While initial police information reportedly indicated that Suraj was admitted to the Government Hospital in Tiruvallur for treatment, the complaint alleges that there has since been a complete loss of contact with him. The complainant has expressed apprehension that the victim may have been moved to an undisclosed location, placed under illegal confinement, or may have succumbed to his injuries, with facts allegedly being suppressed.

The complaint cites multiple provisions of the Bharatiya Nyaya Sanhita, 2023, including attempt to murder, voluntarily causing grievous hurt by dangerous weapons, wrongful confinement, unlawful assembly, rioting, criminal intimidation, and common intention.

Seeking urgent intervention, the complainant has requested the NHRC to direct authorities to provide immediate proof of life or verifiable confirmation of Suraj's medical condition. The plea also seeks the constitution of an independent inquiry, including the possibility of a CBI probe, and the transfer of the investigation to a central agency if local bias is established. Protection and compensation for the victim and his family have also been sought.

NDTV

## Court Next Stop Over Denial Of Free Movement In Manipur: Indigenous People Group To Governor

National Human Rights Commission (NHRC) has already ordered police and civil authorities in Manipur's Kangpokpi district to give an action-taken report on a complaint about denial of safe passage through National Highway-2

<https://www.ndtv.com/india-news/court-next-stop-over-denial-of-free-movement-in-manipur-indigenous-people-group-to-governor-ak-bhalla-10178376/amp/1>

NDTV News Desk

India News

Jan 01, 2026 21:44 pm IST

Read Time:4 mins

Imphal:

A civil society organisation of indigenous people has asked Governor AK Bhalla to ensure permanent reopening of the two National Highways in Manipur.

"Despite repeated appeals, the situation has not improved, and the continued closure of these highways amounts to a denial of the people's fundamental rights to life, movement, and livelihood as guaranteed under the Constitution," the Indigenous People's Forum, Manipur (IPFM) said in a memorandum to the governor.

"... Take immediate and decisive steps to ensure the safe and permanent reopening of the two National Highways and to guarantee uninterrupted movement of goods and people," the IPFM said.

The IPFM said it would hold a peaceful protest and go to court for "protection of the constitutional and humanitarian rights of people."

"For several months, the two National highways - the lifeline of the state - have remained blocked and inaccessible due to the prevailing ethnic unrest. As a result, essential supplies including food, medicines, fuel, and other necessities are either unavailable or sold at exorbitant prices, severely affecting the daily lives of ordinary citizens. Students, patients, traders and workers are all facing unprecedented difficulties," the IPFM said in the memorandum.

The memorandum comes days after the National Human Rights Commission (NHRC) ordered the police and civil authorities in Manipur's Kangpokpi district to give an action-taken report on a complaint about denial of safe passage through National Highway-2, which connects the state capital Imphal with Dimapur in neighbouring Nagaland.

Initially, the NHRC on August 20 told the Imphal district magistrate/collector and the police chief to look into the matter raised by the petition and send an action-taken report. The Imphal West district police chief replied to the NHRC on September 9, saying the matter was not under their jurisdiction, but under their Kangpokpi counterparts.

The NHRC then directed the Kangpokpi police chief and the district magistrate/collector to send a report.

".. It is therefore requested that the additional/complete report as directed by the Commission in the matter be sent latest by January 4, 2026 for further consideration by the Commission," the NHRC said in its response to the petition on Thursday.

Imphal resident Asem Roshan Singh in June filed a petition with the NHRC over the "ongoing denial of constitutionally guaranteed rights arising from the continued obstruction of National Highway-2 (Imphal-Dimapur Road)" in the Kangpokpi district stretch.

"This blockade, enforced through fear, extortion, abduction and ethnic targeting, has had a devastating impact on the human rights and livelihoods of civilians, especially the poor, students, and patients across the state," Roshan Singh said in the petition.

He said the Kangpokpi section of NH-2 is a part of the centrally maintained public highway, but it has remained inaccessible to many citizens, "with targeted harassment particularly of Meitei civilians... [and] all who do not belong to the dominant community in that district."

Kuki civil society organisations and their two dozen insurgent groups in talks with the Centre and the state government under the suspension of operations (SoO) agreement have insisted the physical distance between the two communities must be maintained till the time a settlement to the Manipur crisis is found.

Meitei civil society organisations have alleged their Kuki counterparts have been stopping internally displaced persons (IDPs) from returning to the valley areas in order to keep denying highway access to valley residents and keep the pot boiling. Access to the airport, which is in the valley, is not blocked for any community and disinformation is being spread by vested interests to keep tension alive, the Meitei organisations said.

Times of India

## **NHRC reappoints Suchitra Sinha as special rapporteur for Jharkhand**

<https://timesofindia.indiatimes.com/city/ranchi/nhrc-reappoints-suchitra-sinha-as-special-rapporteur-for-jharkhand/articleshow/126276349.cms>

TNN | Dec 31, 2025, 10.55 PM IST

Jamshedpur: National Human Rights Commission (NHRC) has reappointed Suchitra Sinha as the special rapporteur for Jharkhand for another three years from Dec 2025 onwards.

In the notification issued for states/UTs in this regard, Sinha will oversee Zone X, which covers Jharkhand.

Sinha, a retired IAS official, has been quite active in working for the rights of workers in the industrial belt of Jharkhand in her last tenure. She has personally opened training institutes for girls and women from Sabar tribes at various places in the state. At one such centre in Adityapur area under Seraikela-Kharsawan district, more than three dozen women from various age groups undergo training in embroidery, which has been named 'Santha' stitch work.

Punjab News Services

Editorial

## India Must Enact an Anti-Racial Discrimination Law—Now, Not Later

<https://www.punjabnewsexpress.com/editorial/news/india-must-enact-an-anti-racial-discrimination-law%E2%80%94now-not-later-314265>

SANJEEV SIROHI | December 31, 2025 09:42 PM

By Sanjeev Sirohi

India's failure to enact a comprehensive anti-racial discrimination law has become indefensible. Decades after Independence—and more than 60 years after signing the International Convention on the Elimination of All Forms of Racial Discrimination (1965)—the country still lacks a specific legal framework to address racism. This vacuum has had deadly consequences, particularly for citizens from the North-Eastern states, whose lives continue to be scarred or cut short by racial prejudice.

The recent killing of 24-year-old MBA student Anjel Chakma in Dehradun is the latest and most searing reminder. On December 9, 2025, Chakma—originally from Tripura—was allegedly stabbed after objecting to racial slurs hurled at him and his brother at a canteen. He succumbed to his injuries on December 27. His reported last words—“We are not Chinese...we are Indians. What certificate should we show?”—are an indictment of the Republic itself. When an Indian citizen must assert nationality as a defence against violence, equality before law stands gravely compromised.

The National Human Rights Commission has sought reports from the Uttarakhand government, the DGP, and the Chief Secretary. Political leaders across states have expressed condolences and promised action. Yet expressions of outrage, however sincere, cannot substitute for structural reform. Chakma's death joins a grim list that includes Nido Taniam, Loitam Richard, Reingamphy Awungshi, Akha Salouni, and others—young lives lost to racial hatred with alarming regularity.

India's legal system already recognises hate crimes against Scheduled Castes and Scheduled Tribes through the SC/ST (Prevention of Atrocities) Act, enacted in 1989. If the law can acknowledge and address caste-based violence, why has racial discrimination remained legally invisible? Civil society organisations and human rights lawyers have demanded an anti-racism law for over three decades. Their pleas have been met with apathy.

The absence of a dedicated statute has real, damaging consequences. Victims who approach the police are often told there is no specific remedy. As author and activist Angelica Aribam, founder of the Femme First Foundation, wrote in The Indian Express (December 31, 2025), she herself faced racist abuse—especially during the Covid-19 period, when people from the Northeast were derided as “Chinese” or “Corona” and denied basic services. When she sought police help, officers reportedly expressed

helplessness due to the lack of an anti-racism law. This institutional paralysis allows prejudice to escalate from verbal abuse to physical violence.

It is not as if the State has never acknowledged the problem. After the murder of Nido Taniam in Delhi in 2014, the UPA government constituted the Bezbarua Committee to recommend measures to curb racism against people from the Northeast. But with the change of government later that year, the report's recommendations largely gathered dust. A decade later, the problem has only worsened.

Against this bleak backdrop, a ray of hope has emerged. On December 28, 2025, advocate Anoop Prakash Awasthi filed a Public Interest Litigation in the Supreme Court, seeking urgent judicial intervention to address what he describes as a continuing constitutional failure to prevent racial discrimination and violence. The petition argues that the routine humiliation of North-Eastern citizens—being called “Chinese” or “Chinky”—reflects a fundamental misunderstanding of India’s constitutional vision. Awasthi poignantly submits that it is a failure of governance if a citizen has to assert nationality to survive.

The petition underscores that Chakma’s last words are not merely personal anguish but a constitutional warning. Citizenship, it argues, flows from the Constitution, not from ethnic appearance or public perception. When society demands “certificates” of Indianess from racially distinct citizens, the Republic betrays its own foundations.

India can no longer afford delay. An Anti-Racial Discrimination Law must clearly define racial abuse and violence, provide strong penal consequences, mandate police accountability, and establish swift grievance-redress mechanisms. Deterrent punishment is essential, but so is prevention. Educational curricula in schools and colleges must include robust chapters on equality, diversity, and the unacceptability of racism in any form.

Only then will slogans like “Ek Bharat, Shreshtha Bharat” acquire real meaning. Protection from violence is not a privilege; it is a basic constitutional guarantee owed to every citizen—whether from the Northeast, Jammu and Kashmir, Ladakh, or anywhere else in India. The time for half-measures and hollow assurances is over. India must act—now.

Sanjeev Sirohi, Advocate,

s/o Col (Retd) BPS Sirohi,

A 82, Defence Enclave,

Sardhana Road, Kankerkhera,

Meerut – 250001, Uttar Pradesh.

Times of India

**'Future is now': Students, parents and teachers unite in fight against pollution**

<https://timesofindia.indiatimes.com/city/delhi/future-is-now-students-parents-and-teachers-unite-in-fight-against-pollution/articleshow/126275990.cms>

Dec 31, 2025, 11.06 PM IST

New Delhi: As the capital choked on pollution, school and college students, along with their teachers, emerged at the forefront of a fight for clean air. Their presence in protests, awareness drives and community actions reflected a growing recognition that the future was directly at stake — a shift from earlier generations who rarely viewed pollution as an urgent public health emergency.

Children and young adults said they were stepping out not merely as activists but out of a pressing need to reclaim the basic right to breathe safely in their own city. Even younger children joined this movement.

Meera, 10, who participated in multiple protests along with her mother, said, "Sometimes I find it so hard to breathe. My friend has severe asthma and has to carry medicine with her. My cousin was recently hospitalised because he couldn't breathe; the doctor said it was because of pollution. Most people don't realise how much damage this causes. I want people to be safe and healthy."

Teachers, too, spoke out as their own health concerns intensified. Many called govt's decisions contradictory and dangerous. "Govt says schools are shut, but only students are at home. Teachers are being forced to commute every day," said a member of a teachers' association. "We're taking online classes, yet we have to travel in hazardous air, adding more vehicles to already polluted roads. If online teaching worked during the pandemic, why can't it be allowed now? What purpose is served by making teachers sitting in empty classrooms?"

Parents acknowledged the crisis was far removed from the world they grew up in. "I am surprised by how aware children today are about air pollution," said Neelam, the mother of a 23-year-old. "When we were young, we didn't even talk about these issues. The kids now are exposed to so much, so early, it's a completely different reality."

Amid public pressure, authorities tried to directly involve young citizens in environmental action. The directorate of education announced a programme under which thousands of students would participate in monthly activities, experiential learning sessions and community outreach events. Special "mega-events" were also planned around key environmental dates to inculcate climate-conscious behaviour.

Schools attempted to create healthier environments on the campuses while encouraging students to lead with awareness. "We are committed to protecting their health while nurturing a sense of responsibility towards the environment," said Jas Elanjikal, principal of St Michael's Sr Sec School on Pusa Road. "We've planted pollutant-absorbing plants

on the campus, strengthened eco-friendly practices and expanded environmental awareness programmes through clubs, debates and workshops. We work closely with govt agencies and parents to ensure our community understands the stakes involved. Our eco clubs help children adopt sustainable habits and become environmentally conscious citizens."

Parental groups stepped in with stronger demands. Warrior Moms filed an urgent complaint with National Human Rights Commission of India, seeking immediate intervention into Delhi's persistently hazardous PM2.5 levels. Their demands included real-time AQI reporting, scientifically defined school-closure protocols, classrooms with purifiers for young children, strict emission control around on and around campuses, periodic health screenings for kids and a formal registry to document pollution-linked health issues.

Citing evidence from govt reports and peer-reviewed research, the group warned that particulate pollution had well-established consequences for children's physical and cognitive development. Studies from Central Pollution Control Board and leading academic institutions showed higher rates of asthma, lower respiratory tract infections and reduced lung function among the city's children.

Delhiites called for policy reforms. Aprajita Gautam, president of Delhi Parents' Association, proposed a 10-15 day "pollution holiday" along with hybrid or fully online classes for all grades in winter. "Children who are unwell or sensitive to foul air should not be forced to attend classes in person. Let healthy children go to school if their parents want, but others should have the option to join online. Every year during this season, pollution hits our children the hardest. Many end up needing nebulisers," she said.

Across Delhi, this generational shift was unmistakable. Students, teachers, and parents were no longer willing to accept toxic air as an inevitable part of city life. They insisted clean air was not a privilege but a fundamental right, and that meaningful action could no longer wait.

Dainik Bhaskar

## अवैध चाकू के साथ एक व्यक्ति गिरफ्तार:बदायूं में पुलिस ने मुखबिर की सूचना पर की कार्रवाई

<https://www.bhaskar.com/local/uttar-pradesh/badaun/sahaswan/news/man-arrested-with-illegal-knife-136830787.html>

अभिषेक सक्सेना | सहसवान 7 घंटे पहले

बदायूं पुलिस ने अवैध चाकू रखने के आरोप में एक व्यक्ति को गिरफ्तार किया है। आरोपी को मुखबिर की सूचना पर सहसवान थाना क्षेत्र से पकड़ा गया।

पुलिस शांति व्यवस्था बनाए रखने और संदिग्धों की जांच के लिए गश्त कर रही थी। चौकी नंबर 4 से चमरपुरा गांव पहुंचने पर एक मुखबिर ने सूचना दी कि एक व्यक्ति अवैध चाकू के साथ वाजिदपुर से खैरपुर बल्ली की ओर आ रहा है।

मुखबिर की सूचना पर पुलिस टीम खैरपुर बल्ली और वाजिदपुर वाली सड़क पर पहुंची। खैरपुर बल्ली गांव पार करने के बाद कूड़ाघर के पास मुखबिर ने एक व्यक्ति की ओर इशारा किया, जिसके पास अवैध चाकू होने की बात कही गई थी। इसके बाद मुखबिर वहां से चला गया।

पुलिस ने उस व्यक्ति को घेरकर पकड़ लिया। पूछताछ में उसने अपना नाम छोटे पुत्र रसीद, निवासी ग्राम भवानीपुर खैरपुर, थाना सहसवान, जनपद बदायूं बताया, जिसकी उम्र करीब 42 वर्ष है। तलाशी लेने पर उसकी पैंट की दाहिनी जेब से एक अवैध चाकू बरामद हुआ।

चाकू रखने का कारण पूछने पर आरोपी माफी मांगने लगा। पुलिस ने उसे भारतीय शस्त्र अधिनियम की धारा 4/25 के तहत रात करीब 11:30 बजे हिरासत में ले लिया। गिरफ्तारी के दौरान सर्वोच्च न्यायालय, राष्ट्रीय मानवाधिकार आयोग और धारा 105 बीएनएसएस के निर्देशों का पूरी तरह पालन किया गया।

रात का समय होने के कारण गिरफ्तारी के समय कोई सार्वजनिक गवाह उपलब्ध नहीं था।

इंस्पेक्टर सहसवान धनंजय सिंह ने बताया कि गिरफ्तार व्यक्ति को मुकदमा पंजीकृत करके जेल भेज दिया गया है।

Dainik Bhaskar

## Satna News: थैलेसीमिया पीड़ित एचआईवी पॉजिटिव, बच्चों की जांच की आंच रीवा पहुंची

<https://www.bhaskarhindi.com/city/satna/satna-news-the-investigation-into-thalassemia-affected-hiv-positive-children-has-reached-rewa-1233576>

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थैलेसीमिया पीड़ित एचआईवी पॉजिटिव बच्चों की जांच की आंच अब रीवा पहुंच गई है। राष्ट्रीय मानवाधिकार आयोग की इंवेस्टीगेशन डिवीजन की दो सदस्यीय टीम बुधवार को रीवा के मेडिकल कॉलेज पहुंची जहां उसने 3 घंटे तक जांच-पड़ताल की। दरअसल, थैलेसीमिया पीड़ित जिन बच्चों में एचआईवी संक्रमण पाया गया है उसमें एक छत्तीसगढ़ का बच्चा भी शामिल है।

**Satna News:** थैलेसीमिया पीड़ित एचआईवी पॉजिटिव बच्चों की जांच की आंच अब रीवा पहुंच गई है। राष्ट्रीय मानवाधिकार आयोग की इंवेस्टीगेशन डिवीजन की दो सदस्यीय टीम बुधवार को रीवा के मेडिकल कॉलेज पहुंची जहां उसने 3 घंटे तक जांच-पड़ताल की। दरअसल, थैलेसीमिया पीड़ित जिन बच्चों में एचआईवी संक्रमण पाया गया है उसमें एक छत्तीसगढ़ का बच्चा भी शामिल है मगर इस बच्चे में एचआईवी संक्रमण का पता दिसम्बर 2024 में तब चला था जब इसका ब्लड ट्रांसफ्यूजन रीवा के मेडिकल में हुआ था। थैलेसीमिया की वजह से इसी बच्चे का कई मर्तबा सतना के ब्लड बैंक में भी ट्रांसफ्यूजन हुआ। इसी बच्चे की बदौलत थैलेसीमिया के 57 बच्चों में से 38 बच्चों का एचआईवी टेस्ट कराया गया जिसमें 4 बच्चों में एचआईवी का संक्रमण पाया गया जबकि एक अन्य बच्चे में एचआईवी बाईबर्थ आया, क्योंकि उसके माता-पिता भी एचआईवी संक्रमित हैं।

आज नहीं हो पाई पूछताछ

शेऊरूल के मुताबिक आज ब्लड बैंक के कर्मचारियों से भी पूछताछ होनी थी। मंगलवार को ब्लड बैंक के पूर्व अधिकारी से जानकारी लेने के बाद लैब टेक्नीशियनों को भी टीम ने तलब किया था। मगर रीवा जाने की वजह से इन लैब टेक्नीशियनों से पूछताछ नहीं की जा सकी। जानकारों ने बताया कि तयशुदा जगह पर जाने के बाद टीम के अधिकारी नहीं मिले जिससे लैब टेक्नीशियन वापस आ गए। सूत्रों ने बताया कि आयोग की ओर से आए रोहित सिंह एवं संजय कुमार ने अलग-अलग कर्मचारियों को अलग-अलग समय पर बुलाया है। एक साथ कर्मचारियों को बुलाने से जांच अधिकारी परहेज कर रहे हैं।